Third Lok Sabha X Session (16/11/1964 to 24/12/1964)

LOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings]

Monday, November 16, 1964/Kartika 25, 1886 (Saka)

No. 318

Obituary References

The Speaker made references to the passing away of Shri H. C. Dasappa, who was a sitting member of Lok Sabha and the Minister of Industry and Supply and Dr. K. Atchamamba who was a member of the Second Lok Sabha.

Thereafter members stood in silence for a short while.

As a mark of respect to the memory of Shri H. C. Dasappa, the House was adjourned for the day.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 17th November, 1964).

S. L. SHAKDHER, Secretary.

BULLETIN-PART I

[Brief Record of Proceedings]

Tuesday, November 17, 1964/Kartika 26, 1886 (Saka)

No. 319

1. Starred Questions

Starred Questions Nos. 27—32 were orally answered. Replies to remaining questions were laid on the Table.

Replies to Starred Questions Nos. 1—26 for 16th November, 1964 were also laid on the Table to-day, Lok Sabha having adjourned after obituary references on the 16th November, 1964.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 40-108 were laid on the Table.

Replies to Unstarred Questions Nos. 1—31 and 33—39 for the 16th November, 1964 were also laid on the Table.

3. Adjournment Motion

The Speaker gave his consent to the moving of an adjournment motion given notice of by Shri H. N. Mukerjee and others regarding the food situation in Kerala.

Shri H. N. Mukerjee then asked for leave of the House to the moving of the motion.

On the House granting leave, the Speaker directed that the motion be taken up at 4 P.M.

4. Papers laid on the Table

The following papers were laid on the Table:-

- (1) (i) Joint Communique issued at the end of the talks between the Prime Ministers of India and Ceylon in New Delhi from 24th to 30th October, 1964, on the problem of persons of Indian origin in Ceylon.
 - (ii) Agreement reached between the Prime Ministers of India and Ceylon on that occasion.
- (2) Pamphlet entitled 'The Cairo Conference of Non-Aligned Nations (October 5-10, 1964)—Prime Minister Lal Bahadur Shastri's speeches and the declaration as adopted by the Conference.'

- * (3) A copy of the Navy (Pension) Regulations, 1964 published in Notification No. S.R.O. 74, dated the 7th March, 1964, under section 185 of the Navy Act, 1957.
 - (4) A copy each of the following papers:-
 - (i) The Essential Commodities (Amendment) Ordinance 1964 (No 3 of 1964) promulgated by the President since the termination of the Ninth Session of Third Lok Sabha under the provisions of article 123(2)(a) of the Constitution.
 - (ii) The Indian Telegraph (Sixth Amendment) Rules. 1964. published in Notification No. G.S.R. 1441 dated the 30th September, 1964, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885.
 - (5) A copy of the Dock Workers (Advisory Committee) Amendment Rules, 1964, published in Notification No S.O. 3511 dated the 3rd October, 1964, under sub-section (3) of section 8 of the Dock Workers (Regulation of Employment) Act, 1948.
 - (6) A copy of the Ministers' Residences (Amendment) Rules. 1964, published in Notification No. G.S.R. 1345 dated the 19th September, 1964, under sub-section (2) of section 11 of the Salaries and Allowances of Ministers Act. 1952.
 - (7) A copy of the Cotton Textiles (Control) (Second Amendment) Order, 1964, published in Notification No. S.O. 3532 dated the 3rd October, 1964, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
 - (8) A copy each of the following Notifications under sub-section (3) of section 458 of the Merchant Shipping Act, 1958:—
 - %(i) The Merchant Shipping (Form of Passenger Ships' Survey Certificates) Rules, 1964, published in Notification No. G.S.R. 589 dated the 11th April, 1964.
- %%(ii) The Shipping Development Fund Committee (General) Amendment Rules, 1964, published in Notification No. G.S.R. 995 dated the 11th July, 1964.
- %%(iii) The Merchant Shipping Examination (for Skipper and Second-hand of a Fishing Vessel) Rules 1964, published in Notification No. G.S.R. 996 dated the 11th July, 1964.
 - (9) A copy of Notification No. G.S.R. 1496 dated the 17th October, 1964, containing Corrigendum to Notification No. G.S.R. 900 dated the 11th July, 1964, under sub-section (3) of section 458 of the Merchant Shipping Act, 1958.

^{*}The notification was previously laid on the Table on the 13th April, 1964 and re-laid on the 7th September, 1964. The notification was again re-laid under Rule 234(2) of the Rules of Procedure.

[%]The Notification was previously laid on the Table on the 5th June 1964 and re-laid on the 8th September, 1964. The notification was again re-laid under Rule 234(2) of the Rules of Procedure.

^{%%}The notifications were previously laid on the Table on the 15th September, 1964 and were re-laid under Rule 234(2) of the Rules of Procedure.

- %%%(10) A copy of the Delhi Development Authority (Preparation of Annual Accounts) Rules 1964, published in Notification No. G.S.R. 917 dated the 19th June 1964, under section 58 of the Delhi Development Act, 1957.
 - (11) A copy each of the following Acts, under sub-section (3) of section 3 of the Kerala State Legislature (Delegation of Powers) Act, 1964:—
 - The Kerala Abkari Laws (Amendment and Validation) Act, 1964 (President's Act No. 1 of 1964).
 - (ii) The Kerala Revenue Recovery Laws (Amendment) Act, 1964 (President's Act No. 2 of 1964).
 - (12) A copy of the Arms (Seventh Amendment) Rules, 1964 published in Notification No. G.S.R. 1325 dated the 19th September, 1964 under sub-section (3) of section 44 of the Arms Act, 1959.
 - (13) A copy each of the following Notifications under sub-section (2) of section 3 of the All India Services Act, 1951:—
 - (i) The Indian Administrative Service (Pay) Amendment Rules, 1964 published in Notification No. G.S.R. 1352 dated the 26th September, 1964.
 - (ii) Notification No. G.S.R. 1353 dated the 26th September, 1964, making certain amendments to Schedule III to the Indian Administrative Service (Pay) Rules, 1954.
 - **(14) A copy of the Railway Protection Force (Amendment) Rules.
 1964, published in Notification No. G.S.R. 925 dated the 27th
 June, 1964, under sub-section (3) of section 21 of the Railway
 Protection Force Act, 1957.
 - ***(15) A copy of Notification No. F. 4(33) 62-Fin(E) published in Delhi Gazette dated the 7th May, 1964, making certain further amend ment to the Delhi Sales Tax Rules, 1951, under sub-section (4) of section 26 of the Bengal Finance (Sales Tax) Act, 1941, as in force in the Union Territory of Delhi.
 - (16) A copy of the Post Office Savings Certificates (First Amendment) Rules, 1964, published in Notification No. G.S.R. 1117 dated the 8th August, 1964, under sub-section (3) of section 12 of the Government Savings Certificates Act, 1959.
 - @(17) A copy of Report on the working of the Deposit Insurance Corporation for the year ended 31st December, 1963 along with the Annual Accounts and the Audit Report thereon, under sub-section (2) of section 32 of the Deposit Insurance Corporation Act, 1961.

^{%%%}The notification was previously laid on the Table on the 10th September, 1964 and was re-laid under Rule 234(2) of the Rules of Procedure.

^{**}The notification was previously laid on the Table on the 11th September, 1964 and was re-laid under Rule 234(2) of the Rules of Procedure.

^{***}The notification was previously laid on the Table on the 10th September, 1964 and was re-laid under Rule 234(2) of the Rules of Procedure.

[@]The Report was previously laid on the Table on the 22nd April, 1964 and re-laid on the 6th May and 7th September, 1964.

- @@(18) A copy of the Union Public Service Commission (Exemption from Consultation) Amendment Regulations, 1964, published in Notification No. G.S.R. 679 dated the 24th April, 1964, under clause (5) of article 320 of the Constitution, together with an explanatory note.
 - £ (19) A copy of the Rice-Milling Industry (Regulation and Licensing)
 Amendment Rules, 1964, published in Notification No. G.S.R.
 747 dated the 16th May, 1964, under sub-section (4) of section
 22 of the Rice-Milling Industry Regulation Act, 1958.
 - (20) A copy of the Central Warehousing Corporation (Third Amendment) Rules, 1964, published in Notification No. G.S.R. 1481 dated the 10th October, 1964, under sub-section (3) of section 41 of the Warehousing Corporations Act, 1962.
 - (21) The Registration of Electors (Amendment) Rules, 1964, published in Notification No. S.O. 3661 dated the 16th October, 1964, under sub-section (3) of section 28 of the Representation of the People Act, 1950.
 - (22) The Conduct of Elections (Second Amendment) Rules, 1964, published in Notification No. S.O. 3662 dated the 16th October, 1964, under sub-section (3) of section 169 of the Representation of the People Act, 1951.
- ££(23) A copy of the Naval Ceremonial, Conditions of Service and Miscellaneous Regulations, 1963, published in Notification No. S.R.O. 22E dated the 3rd August, 1964, under section 185 of the Navy Act, 1957.

5. President's Assent to Bills

- (i) Secretary laid on the Table following two Bills passed by the Houses of Parliament during the last Session and assented to by the President since a report was last made to the House on the 3rd October, 1964:—
 - (1) The Appropriation (No. 5) Bill, 1964.
 - (2) The Direct Taxes (Amendment) Bill, 1964.
- (ii) Secretary also laid on the Table copies, duly authenticated by the Secretary of Rajya Sabha, of the following five Bills passed by the Houses of Parliament during the last Session and assented to by the President since a report was last made to the House on the 3rd October. 1964:—
 - (1) The Kerala State Legislature (Delegation of Powers) Bill, 1964.
 - (2) The Companies (Amendment) Bill, 1964.
 - (3) The Representation of the People (Amendment) Bill, 1964.
 - (4) The Wakf (Amendment) Bill, 1964.
 - (5) The State Bank of India (Amendment) Bill. 1964.
- @@The notification was previously laid on the Table on the 29th September, 1964 and was re-laid under Rule 234(2) of the Rules of Procedure.
- £ The notification was previously laid on the Table on the 27th May, 1964 and re-laid on the 7th September, 1964. The notification was again relaid under Rule 234(2) of the Rules of Procedure.
- ££The notification was previously laid on the Table on the 22nd September, 1964 and was re-laid under Rule 234(2) of the Rules of Procedure.

6. Statement re: Supplementary Demands for Grants (General) for 1964-65

Shri T. T. Krishnamachari presented a statement showing Supplementary Demands for Grants in respect of the Budget (General) for 1964-65.

7. Statements by Ministers

- (i) The Minister of External Affairs laid on the Table a statement on the recent international developments.
- (ii) The Minister of Food and Agriculture laid on the Table a statement on the food situation in the Southern States.

8. Government Bills-Introduced

- (1) The Food Corporations Bill, 1964.
- *(2) The Mineral Oils (Additional Duties of Excise and Customs) Amendment Bill. 1964.

9. Government Bill—Passed

The Industrial Disputes (Amendment) Bill, 1964, as passed by Rajya Sabha.

Discussion on the motion for consideration of the Bill moved on the 1st October, 1964, continued.

The following members took part in the debate:-

- (1) Shri V. B. Gandhi
- (2) Shri S. M. Banerjee
- (3) Shri Indulal Kanaiyalal Yajnik
- (4) Shri Kashi Nath Pandey
- (5) Shri Dinen Bhattacharya.

Shri D. Sanjivayya replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 18 and 21 to 24 were adopted.

Clauses 19 and 20 were adopted, as amended.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri D. Sanjivayya.

The following members took part in the debate:-

- (1) Shri M. Elias
- (2) Shri D. Sanjivayya

The motion was adopted and the Bill, as amended, was passed.

^{*}Introduced at 4 P.M.

10. Government Bill-under consideration

The Anti-Corruption Laws (Amendment) Bill, 1964.

The motion for consideration of the Bill was moved by Shri Jai Sukh Lal Hathi.

Shri Ramchandra Vithal Bade took part in the debate.

The discussion was interrupted by Adjournment Motion.

11. Adjournment motion re: food situation in Kerala

At 4 P.M. Shri H. N. Mukerjee moved the following motion:-

"That the House do now adjourn".

The following members took part in the debate:-

- (1) Shri Surendranath Dwivedy
- (2) Shri Mathew Maniyangadan
- (3) Shri N. G. Ranga
- (4) Shri Ramchandra Vithal Bade
- (5) Shri E. K. Imbichibava
- (6) Shri Cherian J. Kappen
- (7) Shri N. Sreekantan Nair
- (8) Shri C. H. Mohammad Koya
- (9) Shri K. K. Warior
- (10) Shri Mani Ram Bagri
- (11) Shri Ananda Nambiar
- (12) Shri Radhelal Vyas
- (13) Shri R. Muthu Gounder
- (14) Shri C. Subramaniam.

Shri H. N. Mukerjee replied to the debate.

On the motion the House divided, Ayes 42; Noes 180.

The motion was accordingly negatived.

12. Government Bill-under consideration

The Anti-Corruption Laws (Amendment) Bill, 1964.

Discussion on the motion for consideration of the Bill was resumed.

Shri S. M. Banerjee took part in the debate. His speech was not concluded.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 18th November, 1964).

S. L. SHAKDHER. Secretary.

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BULLETIN-PART I

[Brief Record of Proceedings]

Wednesday, November 18, 1964/Kartika 27, 1886 (Saka)

No. 320

1. Starred Questions

Starred Questions Nos. 53—57, 59, 60 and 71 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 109—136, 138—156, 158—160, 162—167, 169, 171—176 were laid on the Table.

3. Adjournment Motion

The Speaker withheld his consent to the moving of an adjournment motion given notice of by Sarvashri Surendranath Dwivedy, Kishen Pattnayak, S. M. Banerjee, Tridib Kumar Chaudhuri, N. G. Ranga, Narendrasingh Mahida, Kapur Singh and Himmatsinhji regarding the situation in Orissa.

4. Calling Attention to Matters of Urgent Public Importance

(i) Shri Hukam Chand Kachwai called the attention of the Minister of External Affairs to the reported entry of Naga hostiles into East Pakistan, breakdown of Naga peace talks and the claim of Naga hostiles for an independent Nagaland.

The Minister of External Affairs made a statement in regard thereto.

*(ii) Shri Diwan Chand Sharma called the attention of the Minister of Health to the strike threat by House Surgeons of hospitals in Delhi to press their demands.

The Minister of Health made a statement in regard thereto.

5. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy of G.S.R. No. 1322 dated the 19th September, 1964 making certain amendments to Schedule III to the Indian Administrative Service (Pay) Rules, 1954, under sub-section (2) of section 3 of the All India Services Act, 1951.
- (2) A copy of the Ministers' (Allowances, Medical Treatment and other privileges) Third Amendment Rules, 1964, published in Notification No. G.S.R. 1601 dated the 31st October, 1964, under sub-section (2) of section 11 of the Salaries and Allowances of Ministers Act, 1952.

^{*}Was taken up at 5 p.M.

- (3) A copy of Annual Report of the Indian Museum, Calcutta, for the year 1962-63.
- (4) A copy of the Displaced Persons (Compensation and Rehabilitation) Second Amendment Rules, 1964, published in Notification No. G.S.R. 1941 dated the 19th September, 1964, under subsection (3) of section 40 of the Displaced Persons (Compensation and Rehabilitation) Act, 1954.
- (5) A copy each of English and Hindi versions of the Fourteenth Report of the Union Public Service Commission for the period 1st April, 1963 to 31st March, 1964, under article 323(1) of the Constitution.

6. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 17th November, 1964, Rajya Sabha passed a motion extending the time for presentation of the Report of the Joint Committee of the Mouse on the Press Council Bill, 1963, upto the first day of the next Session of Rajya Sabha.

7. Report of Committee off Private Members' Bills and Resolutions

Shri Hem Raj presented the Fiftieth Report of the Committee on Private Members' Bills and Resolutions.

8. Government Bill—under consideration

The Anti-Corruption Laws (Amendment) Bill, 1964

Discussion on the motion for consideration of the Bill moved on the 17th November, 1964, continued.

The following members took part in the debate:-

- (1) Shri S. M. Banerjee
- (2) Shri Surendranath Dwivedy
- (3) Shri Ghanshyamlal Oza
- (4) Sardar Kapur Singh
- (5) Shri Prabhu Dayal Himatsingka
- (6) Shri K. L. More
- (7) Shri Gauri Shanker Kakkar
- (8) Shri H. N. Mukerjee
- (9) Shrimeti Tarkeshwari Sinha
- (10) Shri Purushottamdas R. Patel
- (11) Shri N. Dandeker
- (12) Shri Prakash Vir Shastri
- (13) Pandit K. C. Sharma.

The discussion was not concluded.

9. Report of Business Advisory Committee

Shri Shivram Rango Rane presented the Thirty-first Report of the Business Advisory Committee.

(Lok Sabha adjourned till 11 a.m. on Friday, the 20th November, 1964).

S. L. SHAKDHER, Secretary.

BULLETIN-PART I

[Brief Record of Proceedings]

Friday, November 20, 1964/Kartika 29, 1886 (Saka)

No. 321

1. Starred Questions

Starred Questions Nos. 83—92 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 177-257 were laid on the Table.

3. Calling Attention to matter of urgent public importance

Shri S. M. Banerjee called the attention of the Minister of External Affairs to the reported Naga hostiles describing the Rev. Michael Scott as the 'Foreign Observer' at the Peace talks and Mr. Scott's own statement that the cease fire in Nagaland is an 'International Cease fire Agreement' thereby drawing a distinction between the underground Nagas and the Indians as two different peoples and the reported activities of zeme Nagas to raise a liberation army.

The Minister of External Affairs made a statement in regard thereto.

4. Papers laid on the Table

The following papers were laid on the Table:-

- A copy each of the following Notifications under sub-section (1)
 of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957:—
- *(i) The Minerals Conservation and Development (First Amendment) Rules, 1964, published in Notification No. G.S.R. 444 dated the 14th March, 1964.

^{*}The notification was previously laid on the Table on the 10th April, 1964 and re-laid on the 7th September, 1964. The notification was again re-laid under Rule 234(2) of the Rules of Procedure.

- **(ii) S.O. No. 841 dated the 14th March, 1964.
- ••• (iii) G.S.R. No. 730 dated the 9th May, 1964, containing Corrigendum to Notification No. G.S.R. 1486 dated the 31st October. 1962.
 - £ (iv) G.S.R. No. 1123 dated the 8th August, 1964.
- ££(v) G.S.R. No. 1144 dated the 15th August, 1964.
- ££(2) A copy of the Coal Bearing Areas (Acquisition and Development) Second Amendment Rules, 1964, published in Notification No. S.O. 3051 dated the 5th September, 1964, under sub-section (8) of section 27 of the Coal Bearing Areas (Acquisition and Development) Act, 1957.
 - (3) A copy each of the following Orders under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
 - (i) The Cotton Textiles (Control) Third Amendment Order, 1964, published in Notification No. S.O. 3667 dated the 19th October, 1964
 - (ii) The Cotton Textiles (Control) Fifth Amendment Order, 1964, published in Notification No. S.O. 3733 dated the 23rd October, 1964.
 - (4) A copy each of the following Orders under section 43 of the Copyright Act, 1957:—
 - (i) The International Copyright (Fifth Amendment) Order, 1964, published in Notification No. S.O. 3527 dated the 1st October, 1964.
 - (ii) The International Copyright (Sixth Amendment) Order, 1964, published in Notification No. S.O. 3794 dated the 28th October, 1964.
 - (5) A copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1965:—
 - (i) G.S.R. No. 1485 dated the 6th October, 1964.
 - (ii) The Southern States (Regulation of Export of Rice) Order, 1964, published in Notification No. G.S.R. 1487 dated the 8th October, 1964.
 - (iii) G.S.R. No. 1547 dated the 23rd October, 1964, rescinding the Rice (Uttar Pradesh) Price Control Order, 1963 published in Notification No. G.S.R. 1617 dated the 4th October, 1964.

^{**}The notification was previously laid on the Table on the 1st May, 1964 and re-laid on the 7th September, 1964. The notification was again re-laid under Rule 234(2) of the Rules of Procedure.

^{***}The notification was previously laid on the Table on the 5th June, 1964 and re-laid on the 7th September, 1964. The notification was again re-laid under Rule 234(2) of the Rules of Procedure.

[£]The notification was previously laid on the Table on the 11th September, 1964 and was re-laid under Rule 234(2) of the Rules of Procedure.

^{££}The notifications were previously laid on the Table on the 18th September, 1964 and were re-laid under Rule 234(2) of the Rules of Procedure.

- (iv) The Southern States (Regulation of Export of Rice) Amendment Order, 1964, published in Notification No. G.S.R. 1548 dated the 24th October, 1964.
- (v) G.S.R. No. 1549 dated the 25th October, 1964, rescinding the Rice (Punjab) Price Control Order, 1963, published in Nótification No. G.S.R. 1570 dated the 27th September, 1963.
- (vi) G.S.R. No. 1606 dated the 5th November, 1964.
- (vii) G.S.R. No. 1628 dated the 14th November, 1964, extending the Wheat Roller Flour Mills (Licensing and Control) Order, 1957, to the Union Territory of Goa, Daman and Diu.
- (6) (i) A copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) Annual Report of the Orissa Road Transport Company Limited, Berhampur, for the year 1962-63.
 - (b) Directors' Report of the Orissa Road Transport Company Limited, Berhampur, for the year 1962-63, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (ii) A review by the Government on the working of the above Company.
- (7) A copy of 'Memorandum and Articles of Association of the Sambhar Salts Limited, Jaipur'.

5. Report of Public Accounts Committee

Shri R. R. Morarka presented the Twenty-eighth Report of the Public Accounts Committee on Audit Report (Civil) on Revenue Receipts, 1964.

6. Statements by Ministers

- (i) The Minister of Defence Production made a statement on the establishment of new Ordnance Factories.
- (ii) The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 23rd November, 1964.

7. Motion re: Thirty-first Report of Business Advisory Committee

Shri Satya Narayan Sinha moved the following motion:-

"That this House agrees with the Thirty-first Report of the Business Advisory Committee presented to the House on the 18th November, 1964."

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The motion was adopted.

8. Government Bill—Passed

The Anti-Corruption Laws (Amendment) Bill, 1964

Shri Jai Sukh Lal Hathi replied to the debate on the motion for consideration of the Bill moved on the 17th November, 1964.

IP.T.O.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 5 and 7 were adopted.

Clause 6 was adopted, as amended.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Jai Sukh Lal Hathi.

The following members took part in the debate:-

- (1) Shri Madala Narayana Swamy
- (2) Shri Jai Sukh Lal Hathi

The motion was adopted and the Bill, as amended, was passed.

9. Government Bill-under consideration

The Food Corporation Bill, 1964.

The motion for consideration of the Bill was moved by Shri C. Subramaniam.

An amendment for reference of the Bill to a Select Committee was moved by Shri Yashpal Singh.

An amendment for circulation of the Bill for the purpose of eliciting opinion thereon by the 20th February, 1965 was moved by Shri N. Dandeker.

Shri N. Dandeker took part in the debate. His speech was not concluded.

Motion re: Fiftieth Report of Committee on Private Members' Bills and Resolutions

Shri Hem Raj moved the following motion:-

"That this House agrees with the Fiftieth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 18th November, 1964."

The motion was adopted.

11. Private Members' Bills-Introduced

- (1) The Constitution (Amendment) Bill, 1964 (Amendment of the Seventh Schedule), by Shri Balkrishna Wasnik.
 - (2) The Hire-purchase Bill, 1964 by Shri Yashpal Singh.

12. Private Member's Bill-Negatived

The Delhi Corneal Grafting Bill, 1963 by Shri Naval Prabhakar

Dr. Sushila Nayar took part in the debate on the motion for consideration of the Bill moved by Shri Naval Prabhakar on the 25th September, 1964.

The motion for consideration was negatived.

13. Private Member's Bill-Under Consideration

The Constitution (Amendment) Bill, 1964 (Omission of article 370) by Shri
Prakash Vir Shastri

Shii Piakash Vir Shastri moved that the adjourned debate on the motion for consideration of the Bill moved on the 11th September, 1964, be resumed.

The motion was adopted.

The following members took part in the resumed debate:-

- (1) Shri Abdul Ghani Goni
- (2) Shri Man Sinh P. Patel
- (3) Shri N. C. Chatterjee
- (4) Syed Nazir Hussain Samnani

[Shri Shankarrao Shantaram More moved that the time allotted for discussion of the Bill be further increased by one hour. The motion was adopted.]

- (5) Shri Narendrasingh Mahida
- (6) Shri Shankarrao Shantaram More
- (7) Shri Hukam Chand Kachwai
- (8) Shri S. M. Banerjee
- (9) Shri R. K. Khadiikar
- (10) Shri Jagdev Singh Siddhanti
- (11) Shri Tulshidas Jadhav
- (12) Shri C. K. Bhattacharyya
- (13) Dr. M. S. Aney
- (14) Dr. Sarojini Mahishi

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Saturday, the 21st November, 1964).

S. L. SHAKDHER, Secretary.

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BULLETIN-PART I

[Brief Record of Proceedings]

Saturday, November 21, 1964/Kartika 30, 1886 (Saka)

No. 322

1. Starred Questions

Starred Questions Nos. 106—110, 112, 115, 121 and 127 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 258—265, 267—288 and 290—317 were laid on the Table.

3. Calling Attention to matter of urgent public importance

Shri Amar Nath Vidyalankar called the attention of the Minister of Defence to the reported missing of nine army personnel in skirmishes with Pakistani troops on the border of Jammu and Kashmir.

The Deputy Minister of Defence made a statement in regard thereto.

4. Papers laid on the Table

The following papers were laid on the Table:-

- A copy of the Aircraft Companies Amalgamation Order, 1964, published in Notification No. S.O. 3455 dated the 28th September, 1964, under sub-section (5) of section 396 of the Companies Act, 1956.
- (2) A copy of the Delhi Development (Master Plan and Zonal Development Plan) Amendment Rules, 1964, published in Notification No. G.S.R. 1417 dated the 26th September, 1964, under section 58 of the Delhi Development Act, 1957.
- (3) A copy each of the following Notifications under section 159 of the Customs Act, 1962;
 - (i) G.S.R. No. 1358 dated the 26th September, 1964.
 - (ii) G.S.R. No. 1361 dated the 26th September, 1964.
 - (iii) G.S.R. No. 1421 dated the 3rd October, 1964.
- (iv) G.S.R. No. 1422 dated the 3rd October, 1964.

- (v) G.S.R. No. 1423 dated the 3rd October, 1964.
- (vi) G.S.R. No. 1424 dated the 3rd October, 1964.
- (vii) G.S.R. No. 1442 dated the 1st October, 1964.
- (4) A copy of Notification No. G.S.R. 1359 dated the 26th September, 1964, making certain further amendment to the Customs and Central Excise Duties Export Drawback (General) Rules, 1960, under section 159 of the Customs Act, 1962 and section 33 of the Central Excises and Salt Act, 1944.
- (5) A copy of Notification No. G.S.R. 1360 dated the 26th September, 1964, containing Corrigendum to G.S.R. No. 1017 dated the 18th July, 1964, under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944.
- (6) A copy of the Emergency Risks (Goods) Insurance (Third Amendment) Scheme, 1964, published in Notification No. S.O. 3453 dated the 26th September, 1964, under sub-section (6) of section 5 of the Emergency Risks (Goods) Insurance Act, 1962.
- (7) A copy of the Emergency Risks (Factories) Insurance (Third Amendment) Scheme, 1964, published in Notification No. S.O. 3454 dated the 26th September, 1964, under sub-section (7) of section 3 of the Emergency Risks (Factories) Insurance Act, 1962.
- (8) A copy of the Life Insurance Corporation (Amendment) Rules, 1964, published in Notification No. G.S.R. 1568 dated the 31st October, 1964, under sub-section (3) of section 48 of the Life Insurance Corporation Act, 1956.

5. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 17th November, 1964, Rajya Sabha passed the Registration of Births and Deaths Bill, 1964.

6. Bill passed by Rajya Sabha—Laid on the Table

Secretary laid on the Table a copy of the Registration of Births and Deaths Bill, 1964, as passed by Rajya Sabha.

7. Announcement by Speaker

The Speaker made an announcement regarding the procedure recommended by the Business Advisory Committee for adjournment of the House on the demise of a sitting Member and for making obituary references on the demise of sitting or ex-Members, in future.

The procedure was agreed to by the House.

8. Motion for Election to Committee

Shri Mehr Chand Khanna moved the following motion:-

"That in pursuance of sub-section (1) (d) of section 4 of the Rajghat Samadhi Act, 1951, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, one member from amongst themselves to serve as a member of the Rajghat Samadhi Committee vice Her Highness Maharani Vijaya Raje Scindia of Gwalior resigned from the membership of the Rajghat Samadhi Committee."

The motion was adopted.

9. Government Bill—under consideration

The Food Corporations Bill. 1964

Discussion on the motion for consideration of the Bill and the amendments for reference of the Bill to a Select Committee and for circulation of the Bill for the purpose of eliciting opinion thereon, moved on the 20th November, 1964, continued.

The following members took part in the debate:-

- (1) Shri N. Dandeker
- (2) Shri Ajit Prasad Jain
- (3) Shri M. K. Kumaran
- (4) Shrimati Sangam Laxmi Bai
- (5) Shri Bibhuti Mishra
- (6) Shri Kashi Ram Gupta
- (7) Shri R. K. Khadilkar
- (8) Shri A. Shanker Alva
- (9) Shri Yudhvir Singh Chaudhary
- (10) Shri Purushottamdas R. Patel
- (11) Shri P. G. Karuthiruman
- (12) Shri R. Umanath
- (13) Shri C. K. Bhattacharyya
- (14) Shri Peter Alwares
- (15) Shri Deorao S. Patil
- (16) Shri Era Sezhiyan
- (17) Dr. M. S. Aney :
- (18) Dr. Sarojini Mahishi
- (19) Shri M. Muhammed Ismail

Shri C. Subramaniam replied to the debate.

On the amendment for circulation of the Bill for the purpose of eliciting opinion thereon by the 20th February, 1965 moved by Shri N. Dandeker, the House divided, Ayes 11; Noes 88. The amendment was accordingly negatived.

The amendment for reference of the Bill to a Select Committee moved by Shri Yashpal Singh was also negatived.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 5, 7 to 10 and 12 were adopted.

Clauses 6 and 11 were adopted, as amended.

Consideration of Clause 13 was taken up but not concluded.

(Lok Sabha adjourned till 11 A.M. on Monday, the 23rd November, 1964).

S. L. SHAKDHER,

Secretary.

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BULLETIN-PART I

[Brief Record of Proceedings]

Monday, November 23, 1964/Agrahayana 2, 1886 (Saka)

No. 223

1. Starred Questions

Starred Questions Nos. 136—144 were orally answered. Replies to remaining Questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 318-372 were laid on the Table.

3. Calling Attention to matter of argent public importance

Shri Prakash Vir Shastri called the attention of the Minister of Home Affairs to the recent statements of the leaders of Plebiscite Front in Jammu and Kashmir giving out threats of agitation against the Government of India.

The Minister of State for Home Affairs made a statement in regard thereto.

4. Papers laid on the Table

The following papers were laid on the Table:--

The following statements showing the action taken by the Government on various assurances, promises and undertakings given by Ministers during the various sessions shown against each:—

(i)	Supplementary ment No. I	State-	Ninth Session, 1964 (Third Lok Sabha)
(ii)	Supplementary ment No. III	State-	Eighth Session, 1964 (Third Lok Sabha)
(iii)	Supplementary ment No. VI	State-	Seventh Session, 1964 (Third Lok Sabha)
(iv)	Supplementary ment No. IX	State-	Sixth Session, 1963 (Third Lok Sabha)
(v)	Supplementary ment No. XI	State-	Fifth Session, 1963 (Third Lok Sabha)
(vi)	Supplementary ment No. XIV	State-	Fourth Session, 1963 (Third Lok Sabha)

- (vii) Supplementary Statement No. XXI
- First Session, 1962 (Third Lok Sabha)
- (viii) Supplementary State- Twelfth Session, 1960 ment No. XIX

(Second Lok Sabha)

5. Opinions on Bill

Shrimati T. Lakshmi Kanthamma laid on the Table Paper No. V to the Bill further to amend the Indian Penal Code and the Code of Criminal Procedure, 1898, which was circulated for the purpose of eliciting opinion thereon by the direction of the House on the 13th September, 1963.

6 Statement under direction 115

Shri Hukam Chand Kachwai laid on the Table a statement regarding the Report of Inquiry by the District Magistrate, Ambala, into allegations of maltreatment accorded to him in the Ambala Central Jail and Government's statement thereon, laid on the Table on the 15th April, 1964.

The Minister of State for Home Affairs laid on the Table a statement in reply thereto.

7. Motion re: International Situation

Sardar Swaran Singh moved the following motion:-

"That the present international situation and the policy of the Government of India in relation thereto be taken into consideration."

Seven substitute motions were moved by Sarvashri Yashpal Singh, Bibhuti Mishra, Prakash Vir Shastri, Ramchandra Vithal Bade, V. B. Gandhi, M. P. Shinkre and Kishen Pattnayak.

The following members took part in the debate:-

- (1) Shri M. R. Masani
- (2) Shri K. Hanumanthaiya
- (3) Dr. M. S. Aney
- (4) Shri Bhagwat Jha Azad
- (5) Shri Nath Pai
- (6) Shri Harish Chandra Mathur
- (7) Shri Frank Anthony
- (8) Dr. Ram Manohar Lohia
- (9) Shri Vidva Charan Shukla
- (10) Shri R. G. Dubey
- (11) Shri Brajeshwar Prasad
- (12) Shri M. P. Shinkre (Speech unfinished).

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 24th November, 1964).

S. L. SHAKDHER,

Secretary.

BULLETIN-PART I

[Brief Record of Proceedings]

Tuesday, November 24, 1964/Agrahayana 3, 1886 (Saka)

No. 324

1. Starred Questions

Starred Questions Nos. 163—169 and 181 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 373—427 and 429—449 were laid on the Table.

3. Calling Attention to matter of urgent public importance

Shri S. M. Banerjee called the attention of the Minister of Defence to the reported movement of 1700 Naga hostiles towards East Pakistan and forcible collection of money by them from the villagers.

The Deputy Minister of Defence made a statement in regard thereto.

4. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Oil and Natural Gas Commission (Fifth Amendment) Rules, 1964, published in Notification No. G.S.R. 1594 dated the 7th November, 1964, under sub-section (3) of section 31 of the Oil and Natural Gas Commission Act, 1959.
- (2) A copy of Report (Parts I and II) of the Commissioner for Scheduled Castes and Scheduled Tribes for the year 1962-63, under article 338(2) of the Constitution.

5. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 18th November, 1964, Rajya Sabha passed the Seeds Bill, 1964.

6. Bill passed by Rajya Sabha—laid on the Table

Secretary laid on the Table a copy of the Seeds Bill, 1964, as passed by Rajya Sabha.

7. Statement re: Supplementary Demands for Grants (Kerala) for 1964-65

Shri Rameshwar Sahu presented a statement showing Supplementary Demands for Grants in respect of the State of Kerala for 1964-65

8 Motion re: International Situation

Discussion on the following motion moved by Sardar Swaran Singh on the 23rd November, 1964:—

"That the present international situation and the policy of the Government of India in relation thereto be taken into consideration".

and the substitute motions moved by Sarvashri Yashpal Singh, Bibhuti Mishra, Prakash Vir Shastri, Ramchandra Vithal Bade, V. B. Gandhi, M. P. Shinkre and Kishen Pattnayak continued

The following members took part in the debate:-

- (1) Shri M. P. Shinkre
- (2) Shri R. K. Khadilkar
- (3) Shri J. B. Kripalani
- (4) Shri Ansar Harvani
- (5) Shri M. K. Kumaran
- (6) Shri Kashi Nath Pandey
- (7) Shri U. M. Trivedi
- (8) Shri V. B. Gandhi
- (9) Shri Krishnan Manoharan
- (10) Shri Bakar Ali Mirza
- (11) H. H. Maharaja Shri Karni Singhji of Bikaner
- (12) Shri V. K. Krishna Menon
- (13) Shri Kolla Venkaiah
- (14) Shri Lal Bahadur Shastri.

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 25th November, 1964).

S. L. SHAKDHER, Secretary.

BULLETIN-PART I

[Brief Record of Proceedings]

Wednesday, November 25, 1964/Agrahayana 4, 1886 (Saka)

No. 325

1. Starred Questions

Starred Questions Nos. 186—192 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 450—488 and 491—496 were laid on the Table

3. Calling attention to Matters of urgent public importance

(i) Shri Harish Chandra Mathur called the attention of the Minister of Petroleum and Chemicals to the recent explosion in Sindri Fertilizers Factory resulting in stoppage of production.

The Minister of State for Petroleum and Chemicals made a statement in regard thereto.

*(ii) Dr. Sarojini Mahishi called the attention of the Minister of Home Affairs to the reported speech of Shri G. V. Ketkar at Poona regarding the plan of Nathuram Godse to assassinate Mahatma Gandhi.

The Minister of Home Affairs made a statement in regard thereto.

4. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Compulsory Deposit (Income-tax Payers) Fourth Amendment Scheme, 1964, published in Notification No. G.S.R. 1486, dated the 8th October, 1964, under section 16 of the Compulsory Deposit Scheme Act, 1963.
- (2) (i) A copy of the Annual Report of the Pyrites and Chemicals Development Company Limited, New Delhi, for the year 1963-64 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under subsection (1) of section 619A of the Companies Act, 1956.
 - (ii) A copy of the Review by the Government on the working of the above Company.

^{*}Was taken up at 5 P.M.

5. Report of Committee on Private Members' Bills and Resolutions

Shri S. V. Krishnamoorthy Rao presented the Fifty-first Report of the Committee on Private Members' Bills and Resolutions.

6. Motion re: International Situation

Discussion on the following motion moved by Sardar Swaran Singh on the 23rd November, 1964:—

"That the present international situation and the policy of the Government of India in relation thereto be taken into consideration"

and the substitute motions moved by Sarvashri Yashpal Singh, Bibhuti Mishra, Prakash Vir Shastri, Ramchandra Vithal Bade, V. B. Gandhi, M. P. Shinkre and Kishen Pattnayak continued.

Shri Bibhuti Mishra took part in the debate.

Sardar Swaran Singh replied to the debate.

Substitute motions moved by Sarvashri Yashpal Singh, M. P. Shinkre and Kishen Pattnayak were negatived.

On the substitute motion moved by Shri Prakash Vir Shastri, the House divided, Ayes 11; Noes 119. The substitute motion was accordingly negatived.

On the substitute motion moved by Shri Ramchandra Vithal Bade, the House divided, Ayes 12; Noes 118. The substitute motion was accordingly negatived.

The substitute motion moved by Shri V. B. Gandhi was adopted as follows:---

"This House, having considered the present international situation and the policy of the Government of India in relation thereto, approves of the policy of the Government of India."

Substitute motion moved by Shri Bibhuti Mishra was barred.

7. Government Bill—Passed

The Food Corporations Bill, 1964.

Clause-by-clause consideration of the Bill continued.

Clauses 13 to 18 and 20 to 27 were adopted.

Clause 19 was adopted, as amended.

On an amendment to Clause 28 moved by Shri Bibhuti Mishra, the House divided, Ayes 16; Noes 75. The amendment was accordingly negatived.

Clauses 28 to 45 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri C. Subramaniam.

The following members took part in the debate:-

- (1) Shri N. G. Ranga
- (2) Shri Deorao S. Patil

- (3) Shri Ananda Nambiar
- (4) Shri Kamal Nath Tiwari
- (5) Shri Ramchandra Vithal Bade
- (6) Shri Shankarrao Shantaram More
- (7) Shri Sivamurthi Swami
- (8) Shri Bibhuti Mishra
- (9) Shri Yashpal Singh
- (10) Shri Sheo Narain
- (11) Shri S. M. Banerjee
- (12) Shri Prakash Vir Shastri
- (13) Shri C. Subramaniam

The motion was adopted and the Bill, as amended, was passed.

8. Government Bill-under consideration

The Prevention of Food Adulteration (Amendment) Bill, 1963, as reported by Joint Committee

The motion for consideration of the Bill, as reported by the Joint Committee, was moved by Shri P. S. Naskar.

The following members took part in the debate:-

- (1) Dr. C. B. Singh
- (2) Shri Narendrasingh Mahida
- (3) Shri Shankarrao Shantaram More
- (4) Shrimati Renuka Ray
- (5) Swami Rameshwaranand
- (6) Shri Prabhu Dayal Himatsingka (Speech unfinished).

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 26th November, 1964).

S. L. SHAKDHER, Secretary.

BULLETIN-PART I

[Brief Record of Proceedings]

Thursday, November 26, 1964/Agrahayana 5, 1886 (Saka)

No. 326

1. Starred Questions

Starred Questions Nos. 205—211 were orally answered. Replies to remaining questions were laid on the Table.

2 Unstarred Questions

Replies to Unstarred Questions Nos. 498—529 and 531—552 were laid on the Table.

3. Calling attention to matter of urgent public importance

Sari Hari h Chandra Mathur called the attention of the Minister of Civil Aviation to the dislocation of Indian Airlines services.

The Minister of Civil Aviation made a statement in regard thereto.

4. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy each of the letters exchanged between the Government of India and the Government of West Germany on the 15th October, 1964 regarding protection of German capital invested in Indian industries.
- (2) A copy of Notification No. F.4(33)|62-Finance(E) published in Delhi Gazette dated the 17th September, 1964 under sub-section (4) of section 26 of the Bengal Finance (Sales Tax) Act, 1941, as in force in the Union Territory of Delhi.
- (3) A copy each of the following Notifications making certain further amendments to the Customs and Central Excise Duties Export Drawback (General) Rules, 1960, under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944:—
 - (i) G.S.R. 1425 dated the 3rd October, 1964.
 - (ii) G.S.R. 1467 dated the 10th October, 1964.
 - (iii) G.S.R. 1468 dated the 10th October, 1964.
 - (iv) G.S.R. 1524 dated the 24th October, 1964.

- (v) G.S.R. 1525 dated the 24th October, 1964.
- (vi) G.S.R. 1526 dated the 24th October, 1964.
- (vii) G.S.R. 1573 dated the 31st October, 1964.
- (viii) G.S.R. 1574 dated the 31st October, 1964.
 - (ix) G.S.R. 1575 dated the 31st October, 1964.
- (4) A copy of Notification No. G.S.R. 1469 dated the 10th October, 1964, containing Corrigendum to Notification No. G.S.R. 1113 dated the 8th August, 1964, under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944.
- (5) A copy each of the following Notifications under section 159 of the Customs Act. 1962:—
 - (i) G.S.R. 1465 dated the 10th October, 1964.
 - (ii) G.S.R. 1466 dated the 10th October, 1964.
 - (iii) G.S.R. 1470 dated the 10th October, 1964.
 - (iv) G.S.R. 1491 dated the 17th October, 1964.
 - (v) G.S.R. 1492 dated the 17th October, 1964.
 - (vi) G.S.R. 1493 dated the 17th October, 1964.
- (vii) G.S.R. 1527 dated the 24th October, 1964.
- (viii) G.S.R. 1528 dated the 24th October, 1964, publishing the Manufacture in Customs Bond (General) Amendment Rules, 1964.
 - (ix) G.S.R. 1529 dated the 24th October, 1964.
 - (x) G.S.R. 1530 dated the 24th October, 1964.
 - (xi) G.S.R 1570 dated the 31st October, 1964.
- (xii) G.S.R. 1571 dated the 31st October, 1964.
- (xiii) G.S.R. 1572 dated the 31st October, 1964.
- (6) A copy of the Expenditure-tax (Second Amendment) Rules, 1964, published in Notification No. G.S.R. 1471 dated the 10th October, 1964, under sub-section (3) of section 41 of the Expenditure Tax Act, 1967.
- (7) A copy of the Gift-tax (Second Amendment) Rules, 1964, published in Notification No. G.S.R. 1472 dated the 10th October, 1964, under sub-section (4) of section 46 of the Gift Tax Act, 1958.
- (8) A copy of the Wealth-tax (Amendment) Rules, 1964, published in Notification No. G.S.R. 1473 dated the 10th October, 1964, under sub-section (4) of section 46 of the Wealth Tax Act, 1957.
- (9) A copy of the Income-tax (Fourth Amendment) Rules, 1964, published in Notification No. S.O. 3660 dated the 13th October, 1964, under section 296 of the Income-tax Act, 1961.
- (10) A copy of the Central Sales Tax (Registration and Turnover)

 Amendment Rules, 1964, published in Notification No. G.S.R.
 1584 dated the 28th October, 1964, under sub-section (2) of section 13 of the Central Sales Tax Act, 1956.

5. Presentation of Petition

Shri Madhavrao Laxmanrao Jadhav presented a petition signed by Shri Sonubhau Dagadu Baswant and others regarding classification of Agri-community as a backward community.

6. Statements by Ministers

- (i) The Minister of Defence laid on the Table a statement on his recent visit to the United Kingdom.
- (ii) The Deputy Minister of Food and Agriculture made a statement regarding the food situation in Kerala.

7. Government Bill-Passed

The Prevention of Food Adulteration (Amendment) Bill, 1963, as reported by Joint Committee.

Discussion on the motion for consideration of the Bill, as reported by the Joint Committee, moved on the 25th November, 1964, continued.

The following members took part in the debate:-

- (1) Shri Prabhu Dayal Himatsingka
- (2) Shri Mohan Swarup
- (3) Shri Harish Chandra Mathur
- (4) Shri Kashi Ram Gupta
- (5) Shri N. C. Chatterjee
- (6) Shri A. Shanker Alva
- (7) Shrimati Savitri Nigam
- (8) Shri P. Muthiah
- (9) Shri Sheo Narain
- (10) Dr. M. S. Aney
- (11) Shri P. C. Borooah

Dr. Sushila Nayar replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 8, 10 and 12 to 14 were adopted.

Clauses 9 and 11 were adopted, as amended.

On an amendment to Clause 1 moved by Shri Ramchandra Vithal Bade, the House divided, Ayes 9; Noes 50. The amendment was accordingly negatived.

Clause 1, the Enacting Formula and the Long Title were adopted.

The motion that the Bill, as amended, be passed was moved by Dr. Sushila Nayar.

The following members took part in the debate:-

- (1) Shri Narendrasingh Mahida
- (2) Dr. Sushila Nayar

The motion was adopted and the Bill, as amended, was passed.

8. Government Bill-under consideration

The Representation of the People (Second Amendment) Bill, 1964.

The motion for consideration of the Bill was moved by Shri Jaganath Rao

Sardar Kapur Singh took part in the debate.

The discussion was not concluded.

9. Calling attention to matter of urgent public importance

Shri S. M. Banerjee called the attention of the Minister of Labour and Employment to the reported strike by the workers of the Mormugao Port.

Before the Minister of Labour and Employment could complete his statement, the House was adjourned for want of quorum.

(Lok Sabha adjourned till 11 A.M. on Friday, the 27th November, 1964).

S. L. SHAKDHER,

Secretary.

BULLETIN-PART I

[Brief Record of Proceedings]

Friday, November 27, 1964/Agrahayana 6, 1886 (Saka).

No. 327

1. Oath or Affirmation

Shrimati Vijaya Lakshmi Pandit made and subscribed the oath in Hindi and took her seat in the House.

2. Starred Questions

Starred Questions Nos. 225—233 and 235-236 were orally answered. Replies to remaining questions were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Questions Nos. 553—624 and 626—633 were laid on the Table.

4. Calling attention to matters of urgent public importance

(i) Shri Hukam Chand Kachwai called the attention of the Minister of Food and Agriculture to the decision taken at the Conference of Chief Ministers regarding abolition of food zones and introduction of statutory rationing in the big cities.

The Minister of Food and Agriculture made a statement in regard thereto.

*(ii) Shri S. M. Banerjee called the attention of the Minister of Labour and Employment to the lock out in New Jemehari Khas colliery without notice involving unemployment to nearly one thousand workers.

The Minister of Labour and Employment made a statement in regard thereto.

**(iii) The Minister of Labour and Employment laid on the Table a statement in regard to the Calling Attention Notice by Shri S. M. Banerjee on the reported strike by the workers of the Mormugao Port.

5. Papers laid on the Table

The following papers were laid on the Table:-

(1) A copy of the Report of Indian Productivity Team on Techniques of International Trade in West Germany, U.S.A. and Japan.

^{*}Was taken up at 5.15 P.M.

^{**}Laid at 5.25 P.M.

- (2) A copy of the Report of Indian Productivity Team on Materials Handling in West Germany, Britain and U.S.A.
- (3) A copy of Brief Report on the activities of the Central Silk Board for the year 1963-64.

6. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 25th November, 1964, Rajya Sabha passed a motion referring the Banaras Hindu University (Amendment) Bill, 1964, to a Joint Committee of the Houses consisting of 45 members, 15 from Rajya Sabha, namely:—

- (1) Shri Jairamdas Daulatram
- (2) Shri P. K. Kumaran
- (3) Prof. Mukut Behari Lal
- (4) Shri Tarkeshwar Pande
- (5) Dr. B. N. Prasad
- (6) Dr. Nihar Ranjan Ray
- (7) Shri N. Narotham Reddy
- (8) Shri M. Ruthnaswamy
- (9) Shri P. N. Sapru
- (10) Shrimati Sharda Bhargava
- (11) Shri R. P. N. Sinha
- (12) Shri Dattopant Thengari
- (13) Shri S. K. Vaishampayen
- (14) Prof. A. R. Wadia
- (15) Shri M. C. Chagla.

and 30 members from Lok Sabha and recommended that Lok Sabha do join in the said Joint Committee and communicate to that House the names of members to be appointed by Lok Sabha to the said Joint Committee.

7. Statement re: Government Business

The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 30th November, 1964.

8. Government Bills-Passed

(i) The Representation of the People (Second Amendment) Bill, 1964.

Discussion on the motion for consideration of the Bill, moved on the 26th November, 1964, continued.

The following members took part in the debate:-

- (1) Shri Ramchandra Vithal Bade
- (2) Shri Yashpal Singh
- (3) Shri S. M. Banerjee

Shri Jaganath Rao replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Jaganath Rao.

The motion was adopted and the Bill was passed.

(ii) The Warehousing Corporations (Supplementary) Bill. 1964

The motion for consideration of the Bill was moved by Shri D. R. Chavan.

The following members took part in the debate:-

- (1) Shri N. G. Ranga
- (2) Shri Yashpal Singh
- (3) Shri Ramchandra Vithal Bade
- (4) Shri Sivamurthi Swami
- (5) Shri K. L. More
- (6) Shrimati Renu Chakravartty
- (7) Shri Kamal Nath Tiwari
- (8) Dr. M. S. Aney
- (9) Shri R. G. Dubey

Shri D. R. Chavan replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clause 2 and the Schedule were adopted.

Clause 1, the Enacting Formula, the Preamble and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri D. R. Chavan.

The motion was adopted and the Bill was passed.

(iii) The Provisional Collection of Taxes (Amendment) Bill, 1964

The motion for consideration of the Bill was moved by Shri Rameshwar Sahu.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Rameshwar Sahu. The motion was adopted and the Bill was passed.

9. Supplementary Demands for Grants (General) for 1964-65

Discussion on the Supplementary Demands for Grants in respect of the Budget (General) for 1964-65 commenced.

Six cut motions were moved.

Sixteen cut motions were ruled out of order.

The discussion was not concluded.

Motion re: Fifty-first Report of Committee on Private Members' Bills and Resolutions

Shri Hem Raj moved the following motion:-

"That this House agrees with the Fifty-first Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 25th November, 1964."

The motion was adopted.

11. Private Member's Resolution-Negatived

Discussion on the following Resolution moved by Shri Parshottamdas Haribhai Bheel on the 3rd October, 1964 continued:—

"This House is of opinion that an Independent Non-Political Statutory Board be appointed for the control of the distribution of licences, permits and quotas in the country."

Shri T. N. Singh took part in the debate.

Shri Parshottamdas Haribhai Bheel replied to the debate.

On the Resolution, the House divided, Ayes 17; Noes 78. The Resolution was accordingly negatived.

12. Private Member's Resolution-Debate Adjourned

Shri T. H. Sonavane moved the following Resolution:-

"This House is of opinion that a Committee consisting of Members of Parliament be appointed to chalk out a scheme for complete national integration and with that end in view recommend to Government to take necessary steps, particularly in regard to the merger of the Union Territories of Goa and Nagar Haveli in Maharashtra, Pondicherry in Madras and Daman and Diu in Guiarat, before the next General Elections."

Shri Jai Sukh Lal Hathi moved that the debate on the Resolution be adjourned. After some discussion, the motion was adopted and the debate was accordingly adjourned.

13. Private Member's Resolution—under consideration

Shri Hukam Chand Kachwai moved the following Resolution:-

"This House is of opinion that Government of India should manufacture nuclear weapons."

The following members took part in the debate:-

- (1) Shri R. K. Khadilkar
- (2) Shri Prakash Vir Shastri
- (3) Shri Ananda Nambiar
- (4) Shri Kamal Nath Tiwari
- (5) Sardar Kapur Singh
- (6) Shri Yashpal Singh
- (7) Shri C. K. Bhattacharyya
- (8) Shri H. N. Mukerjee
- (9) Shri Ramohandra Vithal Bade
- (10) Shri Lal Bahadur Shastri.

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Monday, the 30th November, 1964).

S. L. SHAKDHER, Secretary.

BULLETIN-PART I

[Brief Record of Proceedings]

Monday, November 30, 1964/Agrahayana 9, 1886 (Saka)

No. 328

1. Starred Questions

Starred Questions Nos. 252—259 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 634-708 were laid on the Table.

3. Calling Attention to Matters of Urgent Public Importance

(i) Shri Ananda Nambiar called the attention of the Minister of Home Affairs to the reported police excesses in Calicut, Cannanore and other parts of Kerala in suppressing demonstrators including arrests of 1169 persons.

The Minister of State for Home Affairs made a statement in regard thereto.

*(ii) Shrimati Renuka Devi Barkataki called the attention of the Minister of Home Affairs to the reported efforts of Rani Guidallo and her followers to recruit and train a so-called 'Liberation Army' and set up operational bases in the North Cachar Hills.

The Minister of State for Home Affairs made a statement in regard thereto.

4. Papers laid on the Table

The following papers were laid on the Table:-

- A copy each of the following Reports under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Annual Report of the Indian Rare Earths Limited, Bombay, for the year 1963-64, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (ii) Annual Report of the Travancore Minerals Limited, Quilon, for the year 1963-64 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

5. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:—

- (i) That at its sitting held on the 25th November, 1964, Rajya Sabha passed the Repealing and Amending Bill, 1964.
- (ii) That at its sitting held on the 26th November, 1964, Rajya Sabha passed the Indian Trade Unions (Amendment) Bill, 1964.

^{*}Was taken up at 5 P.M.

6. Bills passed by Rajya Sabha-laid on the Table

Secretary laid on the Table copies of the following Bills, as passed by Rajya Sabha:—

- (1) The Repealing and Amending Bill, 1964.
- (2) The Indian Trade Unions (Amendment) Bill, 1964.

7. Supplementary Demands for Grants (General) for 1964-65

Discussion on the Supplementary Demands for Grants in respect of the Budget (General) for 1964-65 concluded.

The cut motions moved on the 27th November, 1964, were negatived. The following Demands were voted in full:—

Number of Demand	Name of Demand]	Amount of Supplementary Demand		
	I. EXPENDITURE MET FROM REVENUE: •	Rs.		
	(Ministry of Education)			
9	Education	§1,000		
	(Ministry of Food and Agriculture)			
41	Other Revenue Expenditure of the Ministry of Food and Agriculture	,2,00,00,000		
	(Ministry of Law)			
76	Other Revenue Expenditure of the Ministry of Law	25,000		
	(Ministry of Rehabilitation)			
90	Ministry of Works, Housing and Rehabilitation	9,93,000		
	(Department of Atomic Energy)			
95	Department of Atomic Energy	₽ 98,00 C		
96	Atomic Energy Research	33,87,000		
108	(Lok Sabha) Lok Sabha	10,00,000		
	(Rajya Sabha)			
110	Rajya Sabha 🕴 .	-8 ,40,00 0		
	II. EXPENDITURE MET FROM CAPITAL AND DISBURSEMENT OF LOANS AND ADVANCES:			
	(Ministry of Food and Agriculture)			
125	Purchase of Foodgrains	[000,00,00,00,1		
	(Ministry of Steal and Mines)			
136	Capital Outlay of the Ministry of Steel, Mines and Heavy Engineering	2,000		

8. Government Bill-under consideration

The Payment of Wages (Amendment) Bill, 1964.

The motion for consideration of the Bill was moved by Shri D. Sanjivayya.

The following members took part in the debate:-

- (1) Shri S. M. Banerjee
- (2) Shri Ananda Nambiar
- (3) Shri Harish Chandra Heda
- (4) Shri Hukam Chand Kachwai
- (5) Shri Tulshidas Jadhav
- (6) Shri A. P. Sharma
- (7) Shri Balkrishna Wasnik

Shri D. Sanjivayya commenced his speech in reply to the debate. His speech was not concluded.

9. Report of Business Advisory Committee

Shri Shivram Rango Rane presented the Thirty-second Report of the Business Advisory Committee.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 1st December, 1964).

S. L. SHAKDHER, Secretary.

BULLETIN-PART I

[Brief Record of Proceedings]

Tuesday, December 1, 1964/Agrahayana 10, 1886 (Sako)

No. 329

1. Starred Questions

Starred Questions Nos. 280—285 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 709—772 and 774—781 were laid on the Table.

3. Calling Attention to Matters of Urgent Public Importance

(i) Shri Onkarlal Berwa called the attention of the Minister of Irrigation and Power to the shortfall in the generation of power in the Gandhi Sagar Dam.

The Minister of Irrigation and Power made a statement and also laid on the Table a detailed statement in regard thereto.

*(ii) Shri Ramchandra Vithal Bade called the attention of the Minister of External Affairs to the recent anti-Indian demonstrations in Nairobi and the security of Indian nationals in Stanleyville, Congo, in the context of recent developments.

The Deputy Minister of External Affairs made a statement in regard thereto.

4. Papers laid on the Table

The following papers were laid on the Table:-

 A copy of the Indian Aircraft (Second Amendment) Rules, 1964, published in Notification No. G.S.R. 1416 dated the 3rd October, 1964, under section 14A of the Aircraft Act, 1934, together with an explanatory note.

^{*}To be taken up at 5 P.M.

- (2) A copy of Annual Report of the Mazagon Dock Limited, Bombay, for the year 1963-64, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
- (3) A copy of the Inter-Zonal Wheat and Wheat Products (Movement Control) Eighth Amendment Order, 1964, published in Notification No. G.S.R. 1647 dated the 21st November, 1964, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.

5. Presentation of Petition

Shri S. M. Banerjee presented a petition signed by Shri Anil Basu and others relating to the Gold (Control) Bill, 1963, as reported by the Joint Committee.

6. Motion re: Thirty-second Report of Business Advisory Committee

Shri Satya Narayan Sinha moved the following motion:-

"That this House agrees with the Thirty-second Report of the Business Advisory Committee presented to the House on the 30th November, 1964."

The motion was adopted.

7. Government Bills-Introduced

- (1) The Appropriation (No. 6) Bill, 1964.
- (2) The Essential Commodities (Amendment) Bill, 1964.

8. Statement re: Ordinance—laid on the Table

A copy of the explanatory statement giving reasons for immediate legislation by the Essential Commodities (Amendment) Ordinance, 1964 (No. 3 of 1964) was laid on the Table under rule 71(1) of the Rules of Procedure and Conduct of Business in Lok Sabha.

9. Government Bill-Passed

The Payment of Wages (Amendment) Bill, 1964

Shri D. Sanjivayya concluded his speech in reply to the debate on the motion for consideration moved on the 30th November, 1964.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 10 and 12 to 22 were adopted.

Clause 11 was adopted, as amended.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill as amended, be passed was moved by Shri D. Sanjivayya.

The following members took part in the debate:-

- (1) Shri N. G. Ranga
- (2) Shri Dinen Bhattacharya

- (3) Shri Kashi Nath Pandey
- (4) Shri Ananda Nambiar
- (5) Shri Yashpal Singh
- (6) Shri D. Sanjivayya

The motion was adopted and the Bill, as amended, was passed.

10. Government Bill-under consideration

The Wealth-tax (Amendment) Bill, 1964

The motion for consideration of the Bill was moved by Shri T. T. Krishnamachari.

The following members took part in the debate:-

- (1) Shri M. R. Masani
- (2) Shri H. N. Mukerjee
- (3) Shri Man Sinh P. Patel
- (4) Shri U. M. Trivedi
- (5) Shri V. B. Gandhi
- (6) Shri Kashi Ram Gupta
- (7) Shri R. G. Dubey
- (8) Shri Mani Ram Bagri
- (9) Shrimati Renuka Ray
- (10) Shri Ananda Nambiar
- (11) Shri Diwan Chand Sharma
- (12) Shri N. Dandekar
- (13) Dr. M. S. Aney.

Shri T. T. Krishnamachari replied to the debate.

The motion for consideration was adopted.

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 2nd December, 1964).

BULLETIN- PART I

[Brief Record of Proceedings]

Wednesday, December 2, 1964/Agrahayana 11, 1886 (Saka)

No. 330

1. Starred Questions

Starred Questions Nos. 304—308 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 782—794, 796—799 and 801—871 were laid on the Table.

3. Calling Attention to Matter of Urgent Public Importance

Shri Dinen Bhattacharya called the attention of the Minister of Labour and Employment to the strike on the 1st December, 1964, by Jute workers of West Bengal as a protest against the non-payment of bonus and dearness allowance.

The Minister of Labour and Employment stated that he would make a statement on a later date.

4. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) A copy of Notification No. G.S.R. 1518 dated the 28th October, 1964, making certain amendment to Schedule III to the Indian Administrative Service (Pay) Rules, 1964, under sub-section (2) of section 3 of the All India Services Act, 1951.
- (2) (i) A copy of the Annual Report of the Fertilizers and Chemicals, Travancore Limited, Eloor, for the year 1963-64, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
 - (ii) A copy of the Review by the Government on the working of the above Company.
- (3) A copy of Memorandum on the Fourth Five Year Plan.

5. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:-

- (i) That at its sitting held on the 30th November, 1964, Rajya Sabha agreed to the amendments made by Lok Sabha on the 17th November, 1964 in the Industrial Disputes (Amendment) Bill, 1964.
- (ii) That at its sitting held on the 30th November, 1964, Rajya Sabha passed the Official Trustees (Amendment) Bill, 1964

6. Bill Passed by Rajya Sabha-Laid on the Table

Secretary laid on the Table a copy of the Official Trustees (Amendment) Bill, 1964, as passed by Rajya Sabha.

7. Report of Committee on Private Members' Bills and Resolutions

Shri S. V. Krishnamoorthy Rao presented the Fifty-second Report of the Committee on Private Members' Bills and Resolutions.

8. Statement by Minister

The Minister of State for External Affairs made a statement regarding the recent developments in Bhutan.

Later, the Minister made a statement correcting a reply given by her.

9. Government Bills Passed

(i) The Appropriation (No. 6) Bill, 1964.

The motion for consideration of the Bill was moved by Shri T. T. Krishna-machari.

The following members took part in the debate:-

- (1) Shri N. G. Ranga
- (2) Shri S. M. Banerjee
- (3) Shri Nath Pai

Shri T. T. Krishnamachari replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri T. T. Krishnama-chari.

The motion was adopted and the Bill was passed.

(ii) The Wealth-tax (Amendment) Bill, 1964.

Clause-by-clause consideration was taken up.

Clauses 3 and 5 to 41 were adopted.

Clauses 2 and 4 were adopted, as amended.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Bali Ram Bhagat.

The motion was adopted and the Bill, as amended, was passed.

(iii) The Standards of Weights and Measures (Amendment) Bill, 1964.

The motion for consideration of the Bill was moved by Shri S. V. Ramaswamy.

The following members took part in the debate: -

- (1) Shri Narendrasingh Mahida
- (2) Shri Yudhvir Singh Chaudhary
- (3) Shri H. N. Mukerjee
- (4) Shri Onkarlal Berwa
- (5) Shri Diwan Chand Sharma
- (6) Dr. M. S. Aney
- (7) Shri Hari Vishnu Kamath
- (8) Shri S. M. Banerjee
- (9) Shri Gauri Shankar Kakkar
- (10) Shri Yashpal Singh
- (11) Shrimati Sahodra Bai Rai
- (12) Shri N. M. R. Subbaraman
- (13) Shri N. Dandekar

Shri S. V. Ramaswamy replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 5 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted. The motion that the Bill be passed was moved by Shri S. V. Ramaswamy. The motion was adopted and the Bill was passed.

10. Government Bill-Under consideration

The Mineral Oils (Additional Duties of Excise and Customs) Amendment Bill, 1964.

The motion for consideration of the Bill was moved by Shri Bali Ram Bhagat.

Shri Narendrasingh Mahida took part in the debate. His speech was not concluded.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 3rd December, 1964.)

S. L. SHAKDHER,

Secretary.

1044

GMGIPND-LS 1-1662(D) LS-2-12-64-750.

BULLETIN-PART I

[Brief Record of Proceedings]

Thursday, December 3, 1964/Agrahayana 12, 1886 (Saka)

No. 331

1. Oath or Affirmation

Shri Madhu Ramchandra Limaye made and subscribed the affirmation in Hindi and took his seat in the House.

2. Starred Questions

Starred Questions Nos. 326—333 and 355 were orally answered. Replies to the remaining questions were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Questions Nos. 872—885, 887—903 and 905—931 were laid on the Table.

4. Short Notice Question

One Short Notice Question regarding Broadcasting of proceedings of Eucharistic Congress addressed to the Minister of Information and Broadcasting was orally answered and the supplementary questions were answered thereon.

5. Calling Attention to Matters of Urgent Public Importance

(i) Shri Shivajirao S. Deshmukh called the attention of the Minister of Home Affairs to the release of the convicts in Mahatma Gandhi murder case.

The Minister of Home Affairs made a statement in regard thereto.

*(ii) Shri S. M. Banerjee called the attention of the Minister of Civil Aviation to the pay strike by nearly 6,000 employees of Civil Aviation Department on the 1st December, 1964.

The Minister of Civil Aviation made a statement in regard thereto. He also laid on the Table a statement giving the position in respect of the demands of the employees.

*(iii) In response to Shri Dinen Bhattacharya calling attention on the 2nd December, 1964, the Minister of Labour and Employment made a statement regarding the strike on the 1st December, 1964, by Jute workers of West Bengal as a protest against the non-payment of bonus and dearness allowance.

^{*}Were taken up after 5 P.M.

6. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy of Annual Report of the Board of Directors of the Industrial Finance Corporation of India for the year ended the 30th June, 1964 along with the statement showing the assets and liabilities and profit and loss account of the Corporation, under sub-section (3) of section 35 of the Industrial Finance Corporation Act, 1948.
- (2) A copy of Notification No. G.S.R. 1611 dated the 14th November, 1964, making certain amendments to Schedule III to the Indian Police Service (Pay) Rules, 1954, under sub-section (2) of section 3 of the All India Services Act, 1951.
- (3) A copy each of the following Notifications:—
 - (i) G.S.R. 1356 dated the 26th September, 1964, as corrected by G.S.R. 1619 dated the 14th November, 1964, making certain further amendment to the Central Sales Tax (Registration and Turnover) Rules, 1957, under sub-section (2) of section 13 of the Central Sales Tax Act, 1956.
 - (ii) The Central Excise (Eleventh Amendment) Rules, 1964, published in Notification No. G.S.R. 1616 dated the 14th November, 1964, under section 38 of the Central Excises and Salt Act, 1944.
 - (iii) G.S.R. 1641 dated the 21st November, 1964, under section 159 of the Customs Act, 1962.

7. Government Bills—Passed

(i) The Mineral Oils (Additional Duties of Excise and Customs) Amendment Bill, 1964.

Discussion on the motion for consideration of the Bill, moved on the 2nd December, 1964, continued.

The following members took part in the debate:-

- (1) Shri Narendrasingh Mahida
- (2) Shri Ramchandra Vithal Bade
- (3) Shri Ananda Nambiar
- (4) Shri N. Dandeker

Shri Bali Ram Bhagat replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 5 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Bali Ram Bhagat.

The motion was adopted and the Bill was passed.

(ii) The Foreign Exchange Regulation (Amendment) Bill, 1984.

The motion for consideration of the Bill was moved by Shri T. T. Krishnamachari. The following members took part in the debate:-

- (1) Shri N. Dandeker
- (2) Shri H. N. Mukeriee
- (3) Shri Sachindra Chaudhuri
- (4) Shri R. R. Morarka
- (5) Shri Harish Chandra Heda
- (6) Shrimati Tarkeshwari Sinha
- (7) Shri Onkarlal Berwa
- (8) Shri S. M. Baneriee
- (9) Shri Diwan Chand Sharma.

Shri T. T. Krishnamachari replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 24 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri T. T. Krishnamachari.

The motion was adopted and the Bill was passed.

8. Government Bill-under consideration

The Indian Trade Unions (Amendment) Bill, 1964, as passed by Rajya Sabha.

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Shri D. Sanjivayya.

Shri N. G. Ranga took part in the debate. His speech was not concluded.

(Lok Sabha adjourned till 11 A.M. on Friday, the 4th December, 1964).

BULLETIN--PART I

[Brief Record of Proceedings]

Friday, December 4, 1964/Agrahayana 13, 1886 (Saka)

No. 332

1. Starred Questions

Starred Questions Nos. 356—365 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 932-1015 were laid on the Table.

3. Short Notice Question

One Short Notice Question regarding Demolition of Jhuggis addressed to the Minister of Works and Housing was orally answered and the supplementary questions were answered thereon.

4. Calling Attention to Matter of Urgent Public Importance.

Shri Yashpal Singh called the attention of the Minister of Communications to the reported strike in the Indian Telephone Industries, Bangalore involving 10,500 workers.

The Minister of Communications made a statement in regard thereto. He also laid on the Table a statement regarding the demands of the Indian Telephone Industries Employees Union.

5. Papers laid on the Table

The following papers were laid on the Table:-

- (1) (i) A copy of the Annual Report of the Neyveli Lignite Corporation Limited, Neyveli, for the year 1963-64 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
 - (ii) A copy of the Review by the Government on the working of the above Corporation.

- (2) A copy of Notification No. S.O. 4020 dated the 23rd November, 1964 granting interim relief to working journalists under section 13A of the Working Journalists (Conditions of Service) and Miscellaneous Provisions Act, 1955.
- (3) A copy of the Rubber (Third Amendment) Rules, 1964, published in Notification No. G.S.R. 1499 dated the 17th October, 1964, under sub-section (3) of section 25 of the Rubber Act, 1947.
- (4) A copy of the letter dated the 27th November, 1964, from the Prime Minister of India to the Premier of the State Council of the People's Republic of China.
 - (5) A copy of the letter dated the 17th October, 1964, from the Premier of the State Council of the People's Republic of China to the Prime Minister of India.
 - (6) A copy each of the Annual Reports for the year 1963-64 of the following Development Councils under sub-section (4) of section 7 of the Industries (Development and Regulation) Act, 1951:—
 - (i) Development Council for Automobiles, Automobile Ancillary Industries, Transport Vehicle Industries etc.
 - (ii) Development Council for Internal Combustion Engines, Powerdriven Pumps, Air Compressors and Blowers.
 - (iii) Development Council for Machine Tools.
 - (iv) Development Council for Heavy Electrical Industries.
 - (v) Development Council for Non-Ferrous Metals and Alloys.
 - (vi) Development Council for Woollen Industry.
 - (vii) Development Council for Art Silk Industry.
 - (viii) Development Council for Organic Chemical Industries.
 - (ix) Development Council for Drugs and Pharmaceuticals.
 - (x) Development Council for Sugar.
 - (xi) Development Council for Instruments, Bicycles and Sewing Machines.
 - (xii) Development Council for Leather and Leather Goods Industries.
 - (xiii) Development Council for Light Electrical Industries.
 - (xiv) Development Council for Food Processing Industries.
 - (xv) Development Council for Glass and Ceramics.
 - (xvi) Development Council for Paper, Pulp and Allied Industries.
 - (xvii) Development Council for Inorganic Chemicals Industries.
 - (xviii) Development Council for Oils, Paints, Soaps, Cosmetics and Toiletries.

6. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 2nd December, 1964, Rajya Sabha agreed without any amendment to the Food Corporations Bill, 1964, passed by Lok Sabha on the 25th November, 1964.

7. Intimation re: release of Member

The Speaker informed the House that he had received a telegram, dated the 3rd December, 1964 from the Superintendent, Central Jail, Coimbatore, that Shri S. Kandappan, Member, Lok Sabha, had been released on the 3rd December, 1964.

8. Statement re: Government business

The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 7th December, 1964.

9. Discussion under Rule 193

Shri Mani Ram Bagri raised a discussion on manufacture, consumption and price of cars.

The following members took part in the debate:-

- (1) H.H. Maharaja Pratap Keshari Deo
- (2) Shri K. Hanumanthaiya
- (3) Shri Bhagwat Jha Azad
- (4) Dr. Ram Manohar Lohia
- (5) Shri Harish Chandra Mathur
- (6) Shri Rameshwar Tantia
- (7) Shri Ramchandra Vithal Bade
- (8) Lt. Col. Maharajkumar Dr. Vijaya Ananda of Vizianagram
- (9) Shri S. M. Banerjee
- (10) Shri Prabhu Dayal Himatsingka
- (11) Shri Homi F. Daji

The discussion was not concluded.

Motion re: Fifty-second Report of Committee on Private Members' Bills and Resolutions

Shri Hem Raj moved the following motion:-

"That this House agrees with the Fifty-second Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 2nd December, 1964."

The motion was adopted.

11. Private Members' Bills-introduced

- (1) The Indian Penal Code (Amendment) Bill, 1964 (Amendment of section 302) by Lt. Col. Maharajkumar Dr. Vijaya Ananda of Vizianagram.
- (2) The National Rifle Training Scheme Bill, 1964 by Lt. Col. Maharaj-kumar Dr. Vijaya Ananda of Vizianagram.
- (3) The Representation of the People (Amendment) Bill, 1964 by Shri M. Malaichami
 - (4) The Sikh Gurdwaras Bill, 1964 by Sardar Amar Singh Saigal.

12. Private Member's Bill-Negatived

The Constitution (Amendment) Bill, 1964 (Omission of article 370) by Shri Prakash Vir Shastri.

Discussion on the motion for consideration of the Bill moved by Shri Prakash Vir Shastri on the 11th September, 1964, continued.

Shri Gulzarilal Nanda took part in the debate.

Shri Prakash Vir Shastri replied to the debate.

On the motion for consideration of the Bill, the House divided, Ayes 23; Noes 157.

The motion was declared as not carried in accordance with Rule 157 of the Rules of Procedure and in accordance with the Constitution.

13. Private Member's Bill-Passed

The Hindu Marriage (Amendment) Bill, 1962 (Amendment of section 13) by Shri Diwan Chand Sharma.

The motion for consideration of the Bill was moved by Shri Diwan Chand Sharma.

The following members took part in the debate:-

- (1) Shri Man Sinh P. Patel
- (2) Shrimati Yashoda Reddy
- (3) Shrimati Savitri Nigam
- (4) Shri Jaganath Rao

Shri Diwan Chand Sharma replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clause 2 was adopted, as amended.

Clause 1 and the Enacting Formula were adopted, as amended.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Diwan Chand Sharma.

The motion was adopted and the Bill, as amended, was passed.

14. Private Member's Bill-under consideration

The Representation of the People (Amendment) Bill, 1962 (Amendment of section 7) by Shri Diwan Chand Sharma.

The motion for consideration of the Bill was moved by Shri Diwan Chand Sharma. His speech was not concluded.

(Lok Sabha adjourned till 11 A.M. on Monday, the 7th December, 1964).

S. L. SHAKDHER, Secretary.

1051

GMGIPND-LS I-1690(D) LS-4-12-64-750.

BULLETIN-PART I

[Brief Record of Proceedings]

Monday, December 7, 1964/Agrahayana 16, 1886 (Saka)

No. 333

1. Starred Questions

Starred Questions Nos. 376—382, 384, 387 and 368 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1016—1070 and 1072—1081 were laid on the Table.

3. Calling Attention to Matters of Urgent Public Importance

(i) Shri N. G. Ranga called the attention of the Minister of External Affairs to the reported decision of the Government of Ceylon not to renew existing residence visas issued to Indians for stay in Ceylon.

The Deputy Minister of External Affairs made a statement in regard thereto.

*(ii) Shri Sivamurthi Swami called the attention of the Minister of Labour and Employment to more than 600 workers being below ground in the Hatti Gold Mines in Mysore.

The Minister of Labour and Employment made a statement in regard thereto.

4. Papers laid on the Table

The following papers were laid on the Table:-

- A copy of main conclusions of the Eleventh Session of the Industrial Committee on Plantations held at New Delhi on the 30th and 31st October. 1984.
- (2) A statement showing action taken or proposed to be taken by Government on the Convention and Recommendations adapted at the 47th Session of the International Labour Conference held at Geneva in June, 1963.

^{*}Was taken up at 5 P.M.

5. Intimation re: release of Member

The Speaker informed the House that he had received a letter, dated the 29th November, 1964, from the Superintendent, Sub-Jail, Katihar, that Shri Priya Gupta, Member, Lok Sabha, had been released on the 26th November, 1964.

6. Government Bill—Passed

The Indian Trade Unions (Amendment) Bill, 1964, as passed by Rajya Sabha.

Discussion on the motion for consideration of the Bill, as passed by Rajya Sabha, moved on the 3rd December, 1964, continued.

The following members took part in the debate:-

- (1) Shri N. G. Ranga
- (2) Shri A. P. Sharma
- (3) Shri Sarjoo Pandey
- (4) Shri Yashpal Singh
- (5) Shri Ghanshyamlal Oza
- (6) Shri Dinen Bhattacharya
- (7) Shri Hukam Chand Kachwai
- (8) Shri Kashi Nath Pandey
- (9) Shri F. H. Mohsin
- (10) Shri N. Sreekantan Nair
- (11) Shri Sham Lal Saraf
- (12) Shri Indrajit Gupta
- (13) Shri Harish Chandra Heda
- (14) Shri P. Muthiah
- (15) Shri Ananda Nambiar
- (16) Shri N. M. R. Subbaraman
- (17) Shri V. B. Gandhi
- (18) Shri Sinhasan Singh
- (19) Shri A. Shanker Alva

Shri D. Sanjivayya replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

1

Clauses 2 to 6 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri D. Sanjivayya.

The following members took part in the debate:-

- (1) Shri Dinen Bhattacharya
- (2) Shri Kashi Nath Pandey
- (3) Shri N. Sreekantan Nair
- (4) Shri D. Sanjivayya

The motion was adopted and the Bill was passed.

7. Supplementary Demands for Grants (Kerala) for 1964-65

Discussion on the Supplementary Demands for Grants in respect of the State of Kerala for 1964-65 presented to the House on the 25th September, 1964 and the 24th November, 1964, commenced.

Twelve cut motions were moved.

Six other cut motions were ruled out of order.

The discussion was not concluded.

8. Opinions on Bill

Shri Shree Narayan Das laid on the Table Paper No. III to the Bill further to amend the Constitution of India, which was circulated for the purpose of eliciting opinion thereon by the direction of the House on the 22nd November, 1963.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 8th December, 1964).

BULLETIN-PART I

[Brief Record of Proceedings]

Tuesday, December 8, 1964/Agrahayana 17, 1886 (Saka)

No. 334

1. Starred Questions

Starred Questions Nos. 402—409 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1082-1141 were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A statement regarding rise in the prices of wheat in Delhi.
- (2) A copy of the Indian Aircraft (Third Amendment) Rules, 1964, published in Notification No. G.S.R. 1655 dated the 21st November, 1964, under section 14A of the Aircraft Act, 1934, together with an explanatory note.
- (3) A copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
 - (i) The Uttar Pradesh Paddy and Rice (Restriction on Movement) Second Amendment Order, 1964, published in Notification No. G.S.R. 1658 dated the 23rd November, 1964.
 - (ii) G.S.R. 1694 dated the 24th November, 1964, resoinding the Rice (Madhya Pradesh) Price Control Order, 1963, published in Notification No. G.S.R. 1673 dated the 19th October, 1963.
 - (iii) The Madhya Pradesh Rice (Movement Control) Amendment Order, 1964, published in Notification No. G.S.R. 1695 dated the 27th November, 1964.
 - (iv) G.S.R. 1696 dated the 27th November, 1964, rescinding the Rice (Eastern Zone) Movement Control Order, 1959, published in Notification No. G.S.R. 1401 dated the 21st December, 1959.
 - (v) The West Bengal Rice (Movement Control) Order, 1964, published in Notification No. G.S.R. 1697 dated the 27th November, 1964.
 - (vi) The Orissa Rice (Movement Control) Order, 1964, published in Notification No. G.S.R. 1698 dated the 27th November, 1964.

- (4) A copy each of the following Notifications under sub-section (2) of section 7 of the Employees' Provident Funds Act, 1952:—
 - (i) The Employees' Provident Funds (Fifteenth Amendment) Scheme, 1964, published in Notification No. G.S.R. 1288 dated the 12th September, 1964.
 - (ii) The Employees' Provident Funds (Sixteenth Amendment) Scheme, 1964, published in Notification No. G.S.R. 1399 dated the 26th September, 1964.
 - (iii) The Employees' Provident Funds (Seventeenth Amendment) Scheme, 1964, published in Notification No. G.S.R. 1415 dated the 3rd October, 1964.
 - (iv) The Employees' Provident Funds (Eighteenth Amendment) Scheme, 1964, published in Notification No. G.S.R. 1500 dated the 17th October, 1964.
- (5) A copy of Notification No. G.S.R. 1398 dated the 26th September, 1964, issued under section 1 of the Employees' Provident Funds Act, 1952, extending the said Act to certain establishments.

4. Supplementary Demands for Grants (Kerala) for 1964-65

Discussion on the Supplementary Demands for Grants in respect of the State of Kerala for 1964-65 presented to the House on the 25th September, 1964 and the 24th November, 1964, concluded.

The cut motions moved on the 7th December, 1964, were negatived.

The following Demands presented on the 25th September, 1964, were voted in full:—

Number of Demand	Name of Demand							Amount of Supp- lementary Demand	
-									 Rs.
	I. EXPENDITU	JRE I	MET	FRO	M F	REVE	NUE	•	
x	District Administration at	nd M	iscell	aneou	3.				100
XIII X	Police								100
XVI	University Education								100
XVII	General Education .								2,00,000
XIX	Medical								100
XX	Public Health .								5,00,100
XXVII	Industries								5,00,000
XXIX	Labour and Employment	:							100
XXXI	Statistics and Miscellane	ous							74,000
	II. EXPENDITURE I BURSEMENT O							DIS-	
XLV	Capital Outlay on Co-op	erativ	es an	d on I	ndus	trial :	Develo	pment	12,50,100
XLVII	Capital Outlay on Public								5,000
LV	Loans and Advances by	the G	over	nment					100

The following Demands presented on the 24th November, 1964, were voted in full:—

Number of Demand	Name of Demand	Amount of Supple- mentary Demand
	I. EXPENDITURE MET FROM REVENUE:	Rs.
XVI	University Education .	100
XVII	General Education	200
XXV	Animal Husbandry.	6,88,000
XXXIII	Public Works	100
	II. EXPENDITURE MET FROM CAPITAL AND DIS- BURSEMENT OF LOANS AND ADVANCES:	
XLVII	Capital Outlay on Public Works	200
XLVIII	Capital Outlay on Other Works .	100
LV	Loans and Advances by the Government	2,50,000

5. Statutory Resolution

Shri Ramchandra Vithal Bade moved the following Resolution:-

"This House disapproves of the Essential Commodities (Amendment) Ordinance, 1964, (Ordinance No. 3 of 1964) promulgated by the President on the 5th November, 1964."

6. Government Bill—under consideration

The Essential Commodities (Amendment) Bill, 1964.

The motion for consideration of the Bill was moved by Shri C. Subramaniam.

The following members took part in the combined debate on the Resolution (vide para 5 above) and the motion for consideration of the Bill:—

- (1) Shri N. Dandekar
- (2) Shri Arun Chandra Guha
- (3) Shri Shankarrao Shantaram More
- (4) Shri G. Yallamanda Reddy
- (5) Shri Sinhasan Singh
- (6) Shri A. Shanker Alva
- (7) Shri Hari Vishnu Kamath
- (8) Shri Bhagwat Jha Azad
- (9) Dr. Sarojini Mahishi
- (10) Shri Ananda Nambiar (Speech unfinished).

The discussion on the Resolution and the motion for consideration of the Bill was not concluded.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 9th December, 1964).

BULLETIN-PART I

[Brief Record of Proceedings]

Wednesday, December 9, 1964/Agrahayana 18, 1886 (Saka)

No. 335

1. Starred Questions

Starred Questions Nos. 423—431 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1142—1149 and 1151—1206 were laid on the Table.

3. Short Notice Question

One Short Notice Question regarding Indo-Nepal Trade Talks addressed to the Minister of Commerce was orally answered and supplementary questions were answered thereon.

4. Calling Attention to Matters of Urgent Public Importance

(i) Shri G. G. Swell called the attention of the Minister of External Affairs to the passing of Bhutanese officials through Indian territory into Nepal and the statement made by them about the assassination of the former Bhutan Premier, Mr. Jigme Dorji and India's interference in the internal affairs of Bhutan.

The Minister of State for External Affairs made a statement in regard thereto.

* (ii) Shri Nath Pai called the attention of the Minister of Transport to the strike by the workers of the Madras Port Trust.

The Minister of Transport made a statement in regard thereto.

5. Paper laid on the Table

A copy of Annual Report of the Oil and Natural Gas Commission for the year 1963-64, was laid on the Table under sub-section (3) of section 23 of the Oil and Natural Gas Commission Act, 1959.

6. Statement re: Supplementary Demand for Grant (Railways) for 1964-65

Dr. Ram. Subhag Singh presented a statement showing Supplementary Demand for Grant in respect of the Budget (Railways) for 1964-65.

^{*} Was taken up at 5 P.M.

7. Report of Committee on Private Members' Bills and Resolutions

Shri S. V. Krishnamoorthy Rao presented the Fifty-third Report of the Committee on Private Members' Bills and Resolutions.

8. Statement by Prime Minister

The Prime Minister made a statement on his visit to U.K.

9. Government Bills-Introduced

- (1) The Kerala Appropriation Bill, 1964.
- (2) The Delhi Secondary Education Bill, 1964,

10. Statutory Resolution-Negatived

Discussion on the following Resolution moved by Shri Ramchandra Vithal Bade on the 8th December, 1964, continued:—

"This House disapproves of the Essential Commodities (Amendment)
Ordinance, 1964 (Ordinance No. 3 of 1964) promulgated by the
President on the 5th November, 1964."

The Resolution was negatived after discussion as indicated under para 11 below.

11. Government Bill-Passed

The Essential Commodities (Amendment) Bill, 1964

Combined discussion on the motion for consideration of the Bill moved on the 8th December, 1964 and the Resolution (Vide para 10 above) continued.

The following members took part in the debate:-

- (1) Shri Ananda Nambiar
- (2) Shri Tan Singh
- (3) Shri Radhelal Vyas
- (4) Shri M. P. Shinkre
- (5) Shri Hari Charan Soy
- (6) Shri Jashvant Mehta
- (7) Shri Kamal Nath Tiwari
- (8) Shri N. G. Ranga
- (9) Shri Man Sinh P. Patel

Shri C. Subramaniam replied to the debate.

On the motion for consideration the House divided, Ayes 105; Noon The motion for consideration was accordingly adopted and clause-by-clause consideration was taken up.

Clauses 2 to 4 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri C. Subramaniam.

The following members took part in the debate:-

- (1) Shri N. G. Ranga
- (2) Shri Hari Vishnu Kamath
- (3) Shrimati Renu Chakravartty
- (4) Dr. M. S. Aney
- (5) Shri C. Subramaniam

The motion was adopted and the Bill was passed.

12. Motion

Shri M. C. Chagla moved the following motion:-

"That the Annual Reports of the University Grants Commission for the years 1961-62 and 1962-63, laid on the Table of the House on the 21st August, 1963 and the 19th February, 1964, respectively, be taken into consideration."

The following members took part in the debate:-

- (1) Shri Krishnapal Singh
- (2) Shri Ramshekhar Prasad Singh
- (3) Shrimati Renu Chakravartty
- (4) Shri Kamalnayan Bajaj

The discussion was not concluded.

13. Half-An-Hour Discussion on Matters arising out of Answer to Question

Shri Prakash Vir Shastri raised a half-an-hour discussion on points arising out of the answer given on the 21st November, 1964 to Starred Question No. 135 regarding Bank of China.

Shri T. T. Krishnamachari replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 10th December, 1964).

BULLETIN-PART I

[Brief Record of Proceedings]

Thursday, December 10, 1964/Agrahayana 19, 1886 (Saka)

No. 336

1. Starred Questions

Starred Questions Nos. 443, 445, 447-448 and 450-456 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1207—1243 and 1245—1253 were laid on the Table.

3. Calling Attention to matter of urgent public importance

Shri Hukam Chand Kachwai called the attention of the Minister of Home Affairs to the reported hoisting of green flags almost akin to the Pakistani flag by the Plebiscite Front in different places in Jammu and Kashmir on the 5th December, 1964.

The Minister of State for Home Affairs made a statement in regard thereto.

4. Papers laid on the Table

The following papers were laid on the Table:-

- (1) (i) A copy of the Annual Report of the Ashoka Hotels Limited, New Delhi, for the year ending the 31st March, 1964, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
 - (ii) A copy of the Review by the Government on the working of the above Company.
- (2) A copy of Notification No. G.O. MS. No. 430 published in Kerala Gazette dated the 1st September, 1964, making certain amendment to the Kerala Public Service Commission (Consultation) Regulations, 1957, under clause (5) of article 320 of the Constitution read with clause (c) (iv) of the Proclamation dated the 10th September, 1964, issued by the President in relation to the State of Kerala, together with (i) an explanatory Memorandum thereto, and (ii) The Kerala Public Service Commission (Consultation) Regulations, 1957.

- (3) A statement of action taken or proposed to be taken on the recommendations made by the Commissioner for Scheduled Castes and Scheduled Tribes in his Annual Report for the year 1961-62.
- (4) A copy each of the following Notifications under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944, making certain further amendments to the Customs and Central Excise Duties Export Drawback (General) Rules, 1960:—
 - (i) G.S.R. 1665 dated the 28th November, 1964.
 - (ii) G.S.R. 1666 dated the 28th November, 1964.
 - (iii) G.S.R. 1667 dated the 28th November, 1964.
- (iv) G.S.R. 1668 dated the 28th November, 1964.
- (v) G.S.R. 1669 dated the 28th November, 1964.
- (5) A copy each of the following Notifications under section 159 of the Customs Act, 1962:—
 - (i) The Manufacture in Customs Bonds (General) Amendment Rules, 1964, published in Notification No. G.S.R. 1618 dated the 14th November. 1964.
 - (ii) G.S.R. 1670 dated the 28th November, 1964.
- (iii) G.S.R. 1671 dated the 28th November, 1964.
- (iv) G.S.R. 1672 dated the 28th November, 1964.
- (6) A copy of the Central Excise (Twelfth Amendment) Rules, 196/published in Notification No. G.S.R. 1673 dated the 28th November, 1964, under section 38 of the Central Excises and Salt Act, 1944.

5. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 8th December, 1964, Rajya Sabha agreed without any amendment to the Anti-Corruption Laws (Amendment) Bill, 1964, passed by Lok Sabha on the 20th November, 1964.

6. Statement by Minister

The Minister of Railways made a statement regarding collision between 236 Dn. Chupra-Gorakhpur Passenger and a motor bus between Dighwa Dobowli and Sidhwalia stations on North Eastern Railway on the 9th December, 1964.

7. Government Bill—Passed

The Kerala Appropriation Bill, 1964.

The motion for consideration of the Bill was moved by Shri T. T. Krishnamachari.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri T. T. Krishnamachari.

The motion was adopted and the Bill was passed.

8. Motion

Discussion on the following motion moved by Shri M. C. Chagla on the 9th December, 1964, continued:—

"That the Annual Reports of the University Grants Commission for the years 1961-62 and 1962-63, laid on the Table of the House on the 21st August, 1963 and the 19th February, 1964, respectively, be taken into consideration."

The following members took part in the debate:-

- (1) Shri Frank Anthony
- (2) Shri Hem Barua
- (3) Shrimati T. Lakshmi Kanthamma
- (4) Shri Krishna Chandra Pant
- (5) Shri U. M. Trivedi
- (6) Shri Diwan Chand Sharma
- (7) Shri M. Malaichami
- (8) Shri Ananda Nambiar
- (9) Dr. Sarojini Mahishi
- (10) Shri Mahesh Dutta Misra
- (11) Shri Prakash Vir Shastri
- (12) Shri Sidheshwar Prasad
- (13) Shri Ravindra Varma
- (14) Shrimati Jayaben Shah
- (15) Shri B. P. Maurya
- (16) Shri C. K. Bhattacharyya:
- (17) Shri C. R. Basappa
- (18) Dr. M. S. Aney
- (19) Shri Raghunath Singh
- (20) Pandit Jwala Prasad Jyotishi
- (21) Shri P. Muthiah

Shri M. C. Chagla commenced his speech in reply to the debate. His speech was not concluded.

9. Report of Business Advisory Committee

Shri Shivram Rango Rane presented the Thirty-third Report of the Business Advisory Committee.

(Lok Sabha adjourned till 11 A.M. on Friday, the 11th December, 1964).

BULLETIN-PART I

[Brief Record of Proceedings]

Friday, December 11, 1964/Agrahayana 20, 1886 (Saka)

No. 337

1. Starred Questions

Starred Questions Nos. 465—479 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1254—1260 and 1262—1302 were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:-

- A copy each of the following Schemes under sub-section (11) of section 45 of the Banking Companies Act, 1949:—
 - (i) Scheme for the amalgamation of the Shree Jadeya Shankarling Bank Limited with the Belgaum Bank Limited, published in Notification No. S.O. 3744 dated the 31st October, 1964.
 - (ii) Scheme for the amalgamation of the Thiyya Bank Limited with the Lord Krishna Bank Limited, published in Notification No. S.O. 3957 dated the 21st November, 1964.
 - (iii) Scheme for the amalgamation of the Bareilly Bank Limited with the Benaras State Bank Limited, published in Notification No. S.O. 3960 dated the 21st November, 1964.

4. Report of Public Accounts Committee

Shri R. R. Morarka presented the Twenty-ninth Report of the Public Accounts Committee on Appropriation Accounts (Civil), 1962-63 and Audit Report (Civil), 1964 relating to Cabinet Secretariat and Ministries of Community Development and Co-operation, Educaion and External Affairs.

5. Presentation of Petition

Shri Surendranath Dwivedy presented a petition signed by Shri Bansidhar Sahu and 132 others, relating to the Gold (Control) Bill, 1963, as reported by the Joint Committee.

6. Statement re: Government Business

The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 14th December, 1964.

7. Motion re: Thirty-third Report of Business Advisory Committee

Shri Shivram Rango Rane moved the following motion:-

"That this House agrees with the Thirty-third Report of the Business Advisory Committee presented to the House on the 10th December, 1964."

The motion was adopted.

8. Motions

- (i) Shri M. C. Chagla concluded his speech in reply to the debate on the following motion moved by him on the 9th December, 1964:—
 - "That the Annual Reports of the University Grants Commission for the years 1961-62 and 1962-63, laid on the Table of the House on the 21st August, 1963 and the 19th February, 1964, respectively, be taken into consideration."
 - (ii) Shrimati M. Chandrasekhar moved the following motion:-
 - "That this House takes note of the Twelfth Report of the Commissioner for Scheduled Castes and Scheduled Tribes for the year 1962-63, laid on the Table of the House on the 24th November, 1964."

An amendment was moved by Shri Sivamurthi Swami.

The following members took part in the debate:-

- (1) Shri Rama Chandra Mallick
- (2) Sardar Dhanna Singh Gulshan

The discussion was not concluded.

Motion re: Fifty-third Report of Committee on Private Members' Bills and Resolutions

Shri Hem Raj moved the following motion:—

"That this House agrees with the Fifty-third Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 9th December, 1964."

The motion was adopted.

10. Private Members' Resolutions—Negatived

(i) Shri Hukam Chand Kachwai replied to the debate on the following Resolution moved by him on the 27th November, 1964:—

"This House is of opinion that Government of India should manufacture nuclear weapons."

The Resolution was negatived.

(ii) Shri Kishen Pattnayak moved the following Resolution:-

"In accordance with the Prime Minister's announcement made on the 18th September, 1964, this House urges upon the Government to take immediate steps to withdraw jeeps from the Community Development Blocks by the 26th January, 1965."

An amendment was moved by Shri Yashpal Singh.

The following members took part in the debate:-

- (1) Shri Ghanshyamlal Oza
- (2) Shri N. Dandeker
- (3) Shri Inder J. Malhotra
- (4) Shri Kashi Ram Gupta
- (5) Dr. Sarojini Mahishi
- (6) Shri Yashpal Singh
- (7) Shri K. L. Balmiki
- (8) Shri M. P. Shinkre
- (9) Shrimati Yashoda Reddy
- (10) Shri Jaipal Singh
- (11) Shrimati Savitri Nigam
- (12) Shri Kanhu Charan Jena
- (13) Shri Hukam Chand Kachwai
- (14) Shrimati T. Lakshmi Kanthamma
- (15) Shri S. K. Dey.

Shri Kishen Pattnayak replied to the debate.

The amendment moved by Shri Yashpal Singh was negatived.

The Resolution was also negatived.

11. Private Member's Resolution—under consideration

Shri Ananda Nambiar moved the following Resolution:-

"This House is of opinion that large scale employment of Contract Labour is detrimental to the interest of the workers and the nation and recommends to Government that steps should be taken to abolish this system as a whole forthwith."

His speech was not concluded.

12. Calling attention to matter of urgent public importance

Shri Hukam Chand Kachwai called the attention of the Minister of Irrigation and Power to the breakdown of 'C' Power station in Delhi on the 10th December, 1964.

The Deputy Minister of Irrigation and Power made a statement in regard thereto.

(Lok Sabha adjourned till 11 A.M. on Monday, the 14th December, 1964).

BULLETIN---PART I

[Brief Record of Proceedings]

Monday, December 14, 1964/Agrahayana 23, 1886(Saka)

No. 338

1. Starred Questions

Starred Questions Nos. 485—489 and 491 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1303—1359 were laid on the Table.

3. Calling Attention to matter of urgent Public importance

Shri Ananda Nambiar called the attention of the Minister of Law to the uncertainty created by the reported proposal to postpone the election₃ in Kerala, on the plea of avoiding mid-term elections, by amending the Constitution.

The Minister of Law made a statement in regard thereto.

4. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy of Report of the Chief Inspector of Mines on the fatal accident at Patni-Bona Stone Quarry (Bakudih) District Santhal Parganas, Bihar, on the 13th October, 1964.
- (2) A copy of Notification No. G.S.R. 1660 dated the 28th November, 1964, making certain amendments to Schedule III to the Indian Administrative Service (Pay) Rules, 1954, under sub-section (2) of section 3 of the All India Services Act, 1951.
- (3) A copy of Note given by the Ministry of External Affairs, New Delhi, to the Embassy of China in India, on the 8th December, 1964.
- (4) A copy of Note given by the Embassy of China in India, to the Ministry of External Affairs, New Delhi, on the 14th November, 1964.

5. Message from Raiya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 10th December, 1964, Rajya Sabha agreed without any amendment to the Slum Areas (Improvement and Clearance) Amendment Bill. 1964. passed by Lok Sabha on the 3rd June, 1964.

6. Motion

Discussion on the following motion moved by Shrimati M. Chandrasekhar on the 11th December, 1964 and the amendment moved by Sivamurthi Swami, continued:-

"That this House takes note of the Twelfth Report of the Commissioner for Scheduled Castes and Scheduled Tribes for the year 1962-63, laid on the Table of the House on the 24th November. 1964."

The following members took part in the debate:-

- (1) Shri Hukam Chand Kachwai
- (2) Shri D. Basumatari
- (3) Shrimati Minimata Agamdas Guru
- (4) Shri Sivamurthi Swami
- (5) Shri R. Achuthan
- (6) Shri Sadhu Ram
- (7) Shri Kure Mate
- (8) Shri Jaipal Singh
- (9) Shri K. L. Balmiki
- (10) Shrimati Jayaben Shah
- (11) Shri P. Kunhan
- (12) Shrimati Renuka Ray
- (13) Shri Panna Lal Barupal
- (14) Shri B. P. Maurya
- (15) Shri M. G. Uikey
- (16) Shrimati Tarkeshwari Sinha
- (17) Shri B. Singh Utiya
- (18) Shri Kanhu Charan Jena
- (19) Shri R. Keishing (20) Shri Dasaratha Deb
- (21) Shri Deorao S. Patil
- (22) Shrimati Akkamma Devi
- (23) Shri A. Shanker Alva
- (24) Shri Onkarlal Berwa
- (25) Shri Naval Prabhakar

The discussion was not concluded.

7. Half-an-hour discussion on matters arising out of answer to question

Shrimati Renuka Ray raised a half-an-hour discussion on points arising out of the answers given on the 30th November, 1964 to Starred Question No. 256 regarding High-powered Transmitter.

Shrimati Indira Gandhi replied to the discussion.

(Lok Sabha adjourned till 11 a.m. on Tuesday, the 15th December, 1964.)

S. L. SHAKDHER,

Secretary.

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BULLETIN—PART I [Brief Record of Proceedings]

Tuesday, December 15, 1964/ Agrahayana 24, 1886 (Saka)

No. 389

1. Starred Questions

Starred Questions Nos. 505—513 and 515 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1360, 1362—1417 and 1419—1424 were laid on the Table.

3. Short Notice Questions

Two Short Notice Questions regarding Scarcity of foodgrains in UP. and Crisis in Sugar Mills addressed to the Minister of Food and Agriculture were orally answered and the supplementary questions were answered thereon.

4. Calling attention to matter of urgent public importance

Shri S. M. Banerjee called the attention of the Minister of Rehabilitation to the reported firing by police on the refugees in a camp at Coimbatore resulting in the death of a person and injuries to many.

The Minister of Rehabilitation made a statement in regard thereto.

5. Paper laid on the Table

A copy of the Orissa Rice Procurement (Levy) Order, 1964, published in Notification No. G.S.R. 1738 dated the 1st December, 1964, was laid on the Table under sub-section (6) of section 3 of the Essential Commodities Act, 1955.

6. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:-

- (i) That at its sitting held on the 11th December, 1964, Rajya Sabha agreed without any amendment to the Hindu Marriage (Amendment) Bill, 1964, passed by Lok Sabha on the 4th December, 1964.
- (ii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (No. 6) Bill, 1964, passed by Lok Sabha on the 2nd December, 1964.

7. Motion

Shri Asoke K. Sen replied to the debate on the following motion moved by Shrimati M. Chandrasekhar and the amendment moved thereto, on the 11th December. 1964:—

"That this House takes note of the Twelfth Report of the Commissioner for Scheduled Castes and Scheduled Tribes for the year 1962-63, laid on the Table of the House on the 24th November, 1964."

The amendment moved by Shri Sivamurthi Swami was negatived.

The motion was adopted.

8. Motion re: Joint Committee on Government Bill-under consideration

The Banaras Hindu University (Amendment) Bill, 1964

The motion for concurrence in the recommendation of Rajya Sabha for reference of the Bill to a Joint Committee of the Houses was moved by Shri M. C. Chagla.

The following members took part in the debate:-

- (1) Shri Narendrasingh Mahida
- (2) Shri Sumat Prasad
- (3) Shri S. N. Chaturvedi
- (4) Shri Surendranath Dwivedy
- (5) Shri Diwan Chand Sharma
- (6) Shri C. K. Bhattacharyya
- (7) Shri Kashi Ram Gupta
- (8) Shri Ravindra Varma
- (9) Shri Amar Nath Vidyalankar
- (10) Dr. Ram Manohar Lohia
- (11) Dr. M. S. Aney
 - (12) Shrimati T. Lakshmi Kanthamma.

The discussion was not concluded.

(Lok Sabha adjourned tifl 11 A.M. on Wednesday, the 16th December, 1964).

BULLETIN—PART I [Brief Record of Proceedings]

Wednesday, December 16, 1964/Agrahayana 25, 1886 (Saka)

No. 340

1. Starred Questions

Starred Questions Nos. 527—533, 535 and 536 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1425-1473 were laid on the Table.

3. Calling Attention to Matters of Urgent Public Importance

(i) Shrimati T. Lakshmi Kanthamma called the attention of the Minister of Works and Housing to the reported death of a number of persons in Delhi for want of shelter during the present cold wave.

The Minister of Works and Housing made a statement in regard thereto.

*(ii) Shri S. M. Banerjee called the attention of the Minister of Food and Agriculture to the reported strike by the employees of Delhi Milk Scheme protesting against move for Limited Company.

The Deputy Minister of Food and Agriculture made an interim statement in regard thereto.

4. Papers laid on the Table

The following papers were laid on the Table:---

- (1) A copy of Government Resolution No. WB-4(3)/64, dated the 12th December, 1964, regarding setting up of Wage Board for the Engineering Industries excluding the Steel Plants.
- (2) (i) A copy of the Annual Report of the Fertilizer Corporation of India Limited, New Delhi, for the year 1963-64, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act. 1956.
 - (ii) A copy of the Review by the Government on the working of the above Company.

^{*}Was taken up 5 P.M.

- (3) (i) A copy of the Annual Report of the Indian Drugs and Pharmaceuticals Limited, New Delhi, for the year 1963-64, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
 - (ii) A copy of the Review by the Government on the working of the above Company.
- (4) A copy of the Displaced Persons (Compensation and Rehabilitation) Third Amendment Rules, 1964, published in Notification No. G.S.R. 1679, dated the 28th November, 1964, under subsection (3) of section 40 of the Displaced Persons (Compensation and Rehabilitation) Act, 1954.

5. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Wealth-tax (Amendment) Bill, 1964, passed by Lok Sabha on the 2nd December, 1964.

6. Report of Committee on Private Members' Bills and Resolutions

Shri S. V. Krishnamoorthy Rao presented the Fifty-fourth Report of the Committee on Private Members' Bills and Resolutions.

7. Presentation of petition

Shri Ananda Nambiar presented a petition signed by Shri Bhadalya Navasha Gond and others regarding extension of land legislation and other measures in Maharashtra to Nagar Haveli region.

8. Statement by Minister

The Minister of Railways made a statement on action taken on certain points made by members during the discussions on Railway Budget for 1964-65.

9. Motion re: Joint Committee on Government Bill-adopted

The Banaras Hindu University (Amendment) Bill, 1964

Discussion on the motion for concurrence in the recommendation of Rajya Sabha for reference of the Bill to a Joint Committee of the Houses, moved by Shri M. C. Chagla on the 15th December, 1964, continued.

The following members took part in the debate:-

- (1) Shri Tulshidas Jadhav
- (2) Shri Onkarlal Berwa
- (3) Shri A. P. Sharma
- (4) Dr. Sarojini Mahishi
- (5) Shri S. M. Banerjee
- (6) Shri Yashpal Singh
- (7) Pandit Jwala Prasad Jyotishi

Shri M. C. Chagla replied to the debate.

The motion was adopted as follows:-

"That this House concurs in the recommendation of Rajya Sabha that the House do join in the Joint Committee of the Houses on the Bill further to amend the Banaras Hindu University Act, 1915, made in the motion adopted by Rajya Sabha at its sitting held on the 25th November, 1964 and communicated to this House on the 27th November, 1964 and resolves that the following 30 members of Lok Sabha be nominated to serve on the said Joint Committee, namely:—

- (1) Dr. M. S. Aney
- (2) Shrimati Renuka Devi Barkataki
- (3) Shri A. E. T. Barrow
- (4) Shri Bhakt Darshan
- (5) Shri Yudhvir Singh Chaudhary
- (6) Dr. Panjabrao S. Deshmukh
- (7) Shri Madhavrao Laxmanrao Jadhav
- (8) Shri Gauri Shanker Kakkar
- (9) Shri Harekrushna Mahatab
- (10) Shri Mahesh Dutta Misra
- (11) Shrimati Savitri Nigam
- (12) Shri Tika Ram Paliwal
- (13) Shri Sarjoo Pandey
- (14) Shri Purushottamdas R. Patel
- (15) Shri S. B. Patil
- (16) Shri P. S. Nattaraja Pillai
- (17) Shri S. K. Pottekkatt
- (18) Shri D. D. Puri
- (19) Shri Raghunath Singh
- (20) Shrimati Renuka Ray
- (21) Shri Bal Krishna Singh
- (22) Shri Krishnapal Singh
- (23) Shri Rajdeo Singh
- (24) Shri Ramshekhar Prasad Singh
- (25) Shri Sinhasan Singh
- (26) Shri N. M. R. Subbaraman
- (27) Shri Kamal Nath Tiwari
- (28) Lt. Col. Maharajkumar Dr. Vijaya Ananda of Vizianagram
- (29) Shri Ram Harkh Yadav, and
- (30) Shri Ram Sewak Yadav."

10. Supplementary Demand for Grant (Railways) for 1964-65

Discussion on the Supplementary Demand for Grant in respect of the Budget (Railways) for 1964-65, commenced.

The discussion was not concluded.

11. Motion

Shri N. G. Ranga moved the following motion:-

"That this House takes note of the statement made on the 20th November, 1964 by the Minister of Defence Production on the establishment of new Ordnance Factories."

The following members took part in the debate:-

- (1) Shri Diwan Chand Sharma
- (2) Shri Hari Vishnu Kamath
- (3) Shri S. M. Banerjee
- (4) Shri Sheo Narain
- (5) Shri N. Dandeker
- (6) Shri Onkarlal Berwa
- (7) Shri Ananda Nambiar
- (8) Shrimati Akkamma Devi

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 17th December, 1964).

BULLETIN-PART I

[Brief Record of Proceedings]

Thursday, December 17, 1964/Agrahayana 26, 1886 (Saka)

No. 341

1. Starred Questions

Starred Questions Nos. 547—553 and 555 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1474-1518 were laid on the Table.

3. Short Notice Question

One Short Notice Question regarding resignation of Nagaland Legislators addressed to the Minister of External Affairs was orally answered and supplementary questions were answered thereon.

4. Calling Attention to matters of urgent public importance

(i) Shri S. M. Banerjee called the attention of the Minister of Home Affairs to the reported unearthing of a Pakistani spy ring in Delhi and arrest of seven persons with secret military documents.

The Minister of Home Affairs made a statement in regard thereto.

(ii) In response to Shri S. M. Banerjee calling attention on the 16th December, 1964, the Minister of Food and Agriculture made a further statement regarding the reported strike by the employees of Delhi Milk Scheme protesting against move for Limited Company.

5. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy each of the following papers under sub-section (2) of section 16 of the Tariff Commission Act, 1951:—
 - (a) (i) Report (1964) of the Tariff Commission on the continuance of protection to the Titanium Dioxide Industry.
 - (ii) Government Resolution No. 4(1)-Tar/64, dated the 14th December, 1964.

- (iii) Statement explaining the reasons why a copy each of the documents at (i) and (ii) above could not be laid on the Table within the period prescribed in the said sub-section.
- (b) (i) Report (1964) of the Tariff Commission on the continuance of protection to the Calcium Carbide Industry.
 - (ii) Government Resolution No. 12(1)-Tar|64, dated the 14th December, 1964.
 - (iii) Statement explaining the reasons why a copy each of the documents at (i) and (ii) above could not be laid on the Table within the period prescribed in the said sub-section.
- (c) (i) Report (1964) of the Tariff Commission on the continuance of protection to the Soda Ash Industry.
 - (ii) Government Resolution No. 10(3)-Tar|64, dated the 14th December, 1964.
 - (iii) Statement explaining the reasons why a copy each of the documents at (i) and (ii) above could not be laid on the Table within the period prescribed in the said sub-section.
- (d) (i) Report (1964) of the Tariff Commission on the continuance of protection to the Caustic Soda Industry.
 - (ii) Government Resolution No. 10(2)-Tar|64, dated the 14th December, 1964.
 - (iii) Statement explaining the reasons why a copy each of the documents at (i) and (ii) above could not be laid on the Table within the period prescribed in the said sub-section.
- (e) (i) Report (1964) of the Tariff Commission on the continuance of protection to the Aluminium Industry.
 - (ii) Government Resolution No. 1(1)-Tar|64, dated the 9th December, 1964.
- (f) (i) Report (1964) of the Tariff Commission on the continuance of protection to the Dyestuff Industry.
 - (ii) Government Resolution No. 14(1)-Tar|64, dated the 14th December, 1964.
 - (iii) Government Notification No. 14(1)-Ter|64, dated the 14th December, 1964, imposing custom duties on coupling dyes of Naphtol groups.
 - (iv) Government Notification No. 14(1)-Tar/64, dated the 14th December, 1964, imposing custom duties on certain articles.
- (2) A copy each of the following Notifications under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944, making certain further amendments to the Customs and Central Excise Duties Export Drawback (General) Rules, 1960:—
 - (i) G.S.R. 1704 dated the 5th December, 1964.
 - (ii) G.S.R. 1705 dated the 5th December, 1964.
- (iii) G.S.R. 1706 dated the 5th December, 1964,

- (3) A copy each of the following Notifications under section 159 of the Customs Act. 1962:—
 - (i) G.S.R. 1707 dated the 5th December, 1964.
 - (ii) The Manufacture in Customs Bonds (General) Amendment Rules, 1964, published in Notification No. G.S.R. 1708 dated the 5th December, 1964.
- (iii) G.S.R. 1709 dated the 5th December, 1964.
- (iv) G.S.R. 1710 dated the 5th December, 1964,
- (v) G.S.R. 1711 dated the 5th December, 1964.
- (vi) G.S.R. 1736 dated the 1st December, 1964.
- (vii) G.S.R. 1737 dated the 1st December, 1964.

6. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:-

- (i) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Mineral Oils (Additional Duties of Excise and Customs) Amendment Bill, 1964, passed by Lok Sabha on the 3rd December, 1964.
- (ii) That at its sitting held on the 15th December, 1964, Rajya Sabha agreed without any amendment to the Provisional Collection of Taxes (Amendment) Bill, 1964, passed by Lok Sabha on the 27th November, 1964.

7. Government Bill-Introduced

The Banking Laws (Application to Co-operative Societies) Bill, 1964.

8. Supplementary Demand for Grant (Railways) for 1964-65.

Discussion on the Supplementary Demand for Grant in respect of the Budget (Railways) for 1964-65 concluded.

The following Demand was voted in full:-

Number of Demand	Name of Demand	Amount of Supplementary Demand
•		Rs.
2	Miscellaneous Railway Expenditure	10,000
	The Control of the Co	

9. Motion

Discussion on the following motion moved by Shri N. G. Ranga on the 16th December, 1964, continued:—

"That this House takes note of the statement made on the 20th November, 1964 by the Minister of Defence Production on the establishment of new Ordnance Factories."

The following members took part in the debate:-

- (1) Shri Sham Lel Saraf
- (2) Dr. M. S. Anev
- (3) Shri A. M. Thomas

Shri N. G. Ranga replied to the debate.

The motion was adopted.

Government Bill—Motion for reference to Joint Committee—under consideration

The Componies (Second Amendment) Bill, 1964.

The motion for reference of the Bill to a Joint Committee was moved by Shri T. T. Krishnamachari.

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The following members took part in the debate:-

- (1) Shri M. R. Masani
- (2) Shri R. R. Morarka
- (3) Shri S. M. Banerjee
- (4) Shri Surendranath Dwivedy (Speech unfinished).

The discussion was not concluded.

11. Discussion under Rule 193

Discussion on manufacture, consumption and price of cars, raised by Shri Mani Ram Bagri on the 4th December, 1964, continued.

The following members took part in the debate:-

- (1) Shri Joachim Alva
- (2) Shri Kashi Ram Gupta
- (3) Shri Purshottamdas R. Patel
- (4) Shri Peter Alvares
- (5) Shri M. L. Dwivedi
- (6) Shri N. Dandeker
- (7) Shri P. C. Borooah
- (8) Shri U. M. Trivedi
- (9) Shri Prakash Vir Shastri

The discussion was not concluded.

12. Half-an-hour discussion on matters arising out of answer to question

Shri Hem Raj raised a half-an-hour discussion on points arising out of the answer given on the 1st December, 1964 to Unstarred Question No. 745 regarding development of hill areas.

Before the Minister could reply to the discussion, the House was adjourned for want of quorum.

(Lok Sabha adjourned till 11 a.m. on Friday, the 18th December, 1964).

S. L. SHAKDHER, Secretary.

BULLETIN-PART I

[Brief Record of Proceedings]

Friday, December 18, 1964/Agrahayana 27, 1886 (Saka)

No. 342

1. Starred Questions

6 Starred Questions Nos. 567-572 and 574-582 were orally answered.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1519-1526 and 1528-1609 were laid on the Table.

3. Short Notice Question

One Short Notice Question regarding Export of Oil Seeds addressed to the Minister of Commerce was orally answered and supplementary questions were answered thereon.

4. Calling Attention to matter of urgent public importance

Replies to remaining questions were laid on the Table,

Shri Yashpal Singh called the attention of the Minister of Home Affairs to the cracker explosions near Town Hall, Delhi, and in Parliament Street. New Delhi, on the 15th and the 16th December, 1964, respectively.

The Minister of Home Affairs made a statement in regard thereto.

5. Papers laid on the Table

The following papers were laid on the Table:-

- (1) (i) A copy of the Annual Report of the Manganese Ore (India) Limited, Nagpur, for the year 1963-64, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) section 619A of the Companies Act, 1956.
 - (ii) A copy of the Review by the Government on the working of the above Company.

- (2) (i) A copy of the Annual Report of the National Coal Development Corporation Limited, Ranchi, for the year 1963-64. along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under subsection (1) of section 619A of the Companies Act, 1956.
 - (ii) A copy of the Review by the Government on the working of the above Corporation.
- (3) The following statements showing the action taken by the Government on various assurances, promises and undertakings given by Ministers during the various sessions of Lok Sabha:-

(i) Statement No. I

Tenth Session, 1964.

(ii) Supplementary Statement No. II

Ninth Session, 1964

(iii) Supplementary Statement No. IV

Eighth Session, 1964.

(iv) Supplementary Statement No. VII

Seventh Session, 1964.

(v) Supplementary Statement No. X

Sixth Session, 1963.

(vi) Supplementary State- Fifth Session, 1963. ment No. XII

- (4) A copy of the Export (Quality Control and Inspection, Rules, 1964, published in Notification No. S.O. 3317, dated the 14th September, 1964, under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act. 1963.
- (5) A copy of the Salt Cess (Amendment) Rules, 1964, published in Notification No S.O. 4037, dated the 28th November, 1964, under sub-section (3) of section 6 of the Salt Cess Act, 1953.
- (6) A copy of the Registration and Licensing of Industrial Undertakings (Amendment) Rules, 1964, published in Notification No. G.S.R. 1781, dated the 11th December, 1964, under subsection (4) of section 30 of the Industries (Development and Regulation) Act, 1951.
- (7) (i) A copy of the Annual Report of the National Industrial Development Corporation Limited, New Delhi, for the year 1963-64, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
 - (ii) A copy of the Review by the Government on the working of the above Corporation.
- (8) A copy of Audit Report on the Accounts of the Central Silk Board for the year 1962-63.

6. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Kerala Appropriation Bill, 1964, passed by Lok Sabha on the 10th December, 1964.

7. Statements by Ministers

- (i) The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 21st December, 1964.
- (ii) The Minister of Home Affairs made a statement on the expulsion of Second Secretary of the Pakistan High Commission in Delhi and retaliatory action taken by Pakistan.

8. Government Bills-Introduced

- (1) The Indian Tariff (Amendment) Bill, 1964.
- (2) The Appropriation (Railways) No. 3 Bill, 1964.

9. Government Bill-Passed

The Appropriation (Railways) No. 3 Bill, 1964

The motion for consideration of the Bill was moved by Dr. Ram Subhag Singh.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Dr. Ram Subhag Singh. The motion was adopted and the Bill was passed.

10. Government Bill—motion for reference to Joint Committee—under consideration

The Companies (Second Amendment) Bill, 1964

Discussion on the motion for reference of the Bill to a Joint Committee moved by Shri T. T. Krishnamachari on the 17th December, 1964, continued.

The following members took part in the debate:—

- (1) Shri Surendranath Dwivedy
- (2) Shrimati Renuka Ray
- (3) Shrimati Sharda Mukerjee
- (4) Shri U. M. Trivedi
- (5) Shri V. B. Gandhi
- (6) Shri Ananda Nambiar.

The discussion was not concluded.

11. Motion re: Fifty-fourth Report of Committee on Private Members' Bills and Resolutions

Shri Hem Raj moved the following motion:-

"That this House agrees with the Fifty-fourth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 16th December, 1964."

The motion was adopted.

12. Private Members' Bills-Introduced

- (1) The Indian Penal Code (Amendment) Bill, 1964 Insertion of new sections 298-A etc.) by Shri Gopal Dutt Mengi.
- (2) The Constitution (Amendment) Bill, 1964 (Amendment of articles 1, 2, 3, 4 etc.) by Shri Prakash Vir Shastri.

13. Private Member's Bill-Withdrawn

The Representation of the People (Amendment) Bill, 1962 (Amendment of section 7) by Shri Diwan Chand Sharma

Shri Diwan Chand Sharma concluded his speech on the motion for consideration of the Bill moved on the 4th December, 1964.

The following members took part in the debate: -

- (:) Shri Ananda Nambiar
- (2) Shri Yashpal Singh
- (3) Shri Madhavrao Laxmanrao Jadhav
- (4) Shri Man Singh P. Patel
- (5) Shri N. Dandeker
- (6) Shri Ansar Harvani
- (7) Shri Sham Lal Saraf
- (8) Shri Prakash Vir Shastri
- (9) Sardar Amar Singh Saigal
- (10) Shri Ram Sewak Yadav
- (11) Shrimati T. Lakshmi Kanthamma
- (12) Shri Panna Lal Barupal
- (13) Dr. M. S. Aney
- (14) Shri Kashi Ram Gupta
- (15) Shrimati Sahodra Bai Rai
 - (16) Shri Raghunath Singh
- (17) Shri Ram Sahai Tiwary
- (18) Shri Asoke K. Sen.

Shri Diwan Chand Sharma replied to the debate.

The Bill was withdrawn by leave of the House.

14. Private Member's Bill-under Consideration

The Salaries and Allowances of Ministers Amendment Bill, 1963 (Amendment of sections 3, 4 etc.) by Shri Hari Vishnu Kamath

The motion for consideration of the Bill was moved by Shri Hari Vishnu Kamath. His speech was not concluded.

(Lok Sabha adjourned till 11 a.m. on Monday, the 21st December, 1964).

S. L. SHAKDHER.

Secretary.

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BULLETIN-PART I

[Brief Record of Proceedings]

Monday, December 21, 1964/Agrahayana 30, 1886 (Saka)

No. 343

1. Oath or Affirmation

Shri Lahtan Choudhry made and subscribed the oath in Hindi and took his seat in the House.

2. Starred Questions

Starred Questions Nos. 588, 589 and 591—595 were orally answered. Replies to the remaining questions were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Questions Nos. 1610—1672 and 1672A were laid on the Table.

4. Short Notice Questions

Two Short Notice Questions regarding Pakistani Military Delegation in U.A.R. and Gang of 'Telephone Brokers' in the Capital respectively addressed to the Ministers of External Affairs and Communications were orally answered and the supplementary questions were answered thereon.

5. Calling Attention to matter of urgent Public Importance

Shri S. M. Banerjee called the attention of the Minister of Food and Agriculture to the reported serious food situation in Gujarat arising out of inadequate supply of foodgrains by the Centre.

The Minister of Food and Agriculture made a statement in regard thereto.

6. Suspension of Member

Shri Vidya Charan Shukla moved that Dr. Ram Manohar Lohia be suspended from the service of the House for the remainder of the session.

On the motion the House divided, Ayes 179; Noes 32. The motion was accordingly adopted.

7. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy of Report of the Indian Delegation to the 48th Session of the International Labour Conference held at Geneva from 17th June to 9th July, 1984.
- (2) A copy of the Public Debt (Second Amendment) Rules, 1964, published in Notification No. G.S.R. 1614 dated the 7th November, 1964, under sub-section (3) of section 28 of the Public Debt Act, 1944.
- (3) A copy of Report of the Tea Finance Committee.
- (4) A copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
 - (i) The Madras Coarse Grains (Export Control) Order, 1964, published in Notification No. G.S.R. 1741 dated the 7th December, 1964.
 - (ii) G.S.R. 1742 dated the 7th December, 1964. rescinding the Rajasthan Gram and Gram Products (Removal of Control) Order, 1953, published in Notification No. S.R.O. 278 dated the 5th February, 1953 and the Coarse Grains (Removal of Control) Order, 1954, published in Notification No. G.R.O. 55 dated the 1st January, 1954.
- (5) A copy of Notification No. G.S.R. 1739, dated the 1st December, 1964, under section 35 of the Extradition Act, 1962.

8. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:-

- (i) That at its sitting held on the 17th December, 1964, Rajya Sabha agreed without any amendment to the Prevention of Food Adulteration (Amendment) Bill, 1964, passed by Lok Sabha on the 26th November, 1964.
- (ii) That at its sitting held on the 17th December, 1964, Rajya Gabha agreed without any amendment to the Essential Commodities (Amendment) Bill, 1964, passed by Lok Gabha on the 9th December, 1964.

9. President's Assent to Bill

Secretary laid on the Table the Indian Trade Unions (Amendment) Bill, 1964, passed by the Houses of Parliament during the current session and assented to by the President since a report was last made to the House on the 17th November, 1964.

10. Statements by Ministers

(i) The Deputy Minister of Communications made a statement regarding the industrial dispute between the management and the employees of the Indian Telephone Industries Limited, Bangalore.

(ii) The Deputy Minister of Labour and Employment made a statement regarding delay in laying the statement showing action taken or proposed to be taken by Government on the Convention and Recommendations adopted at the 47th Session of the International Labour Conference held at Geneva in June. 1963.

11. Government Bill-motion for reference to Joint Committee-adopted

The Companies (Second Amendment) Bill, 1964.

Discussion on the motion for reference of the Bill to a Joint Committee moved by Shri T. T. Krishnamachari on the 17th December, 1964, continued.

The following members took part in the debate:---

- (1) Shrimati T. Lakshmi Kanthamma
- (2) Shri Kashi Ram Gupta
- (3) Shri Madhavrao Laxmanrao Jadhav

Shri T. T. Krishnamachari replied to the debate.

The motion was adopted as follows:-

"That the Bill further to amend the Companies Act, 1956, be referred to a Joint Committee of the Houses consisting of 45 members.

30 from this House, namely:—

- (1) Shri S. V. Krishnamoorthy Rao
 - (2) Seth Achal Singh
 - (3) Shri A. Shanker Alva
 - (4) Shri Ramchandra Vithal Bade
 - (5) Shri Rajendranath Barua
 - (6) Shri Bali Ram Bhagat
 - (7) Shri Dinen Bhattacharya
 - (8) Shri N. C. Chatterjee
 - (9) Shri Sachindra Chaudhuri
 - (10) Shri N. Dandeker
- (11) Raja P. C. Deo Bhanj
- (12) Shri Bhaskar Narayan Dighe
- (13) Shri G. N. Dixit
- (14) Shri Gajraj Gingh Rao
- (15) Shri Prabhu Dayal Himatsingka
- (16) Shri Cherian J. Kappen
- (17) Shri R. N. Yadav Lonikar
- (18) Shri Madhu Limaye
- (19) Shri Ghanshyamlal Oza
- (20) Shri Shivram Rango Rane
- (21) Shri J. Ramapathi Rao
- (22) Shri R. V. Reddiar
- (23) Shri Era Gezhiyan

- (24) Swami Ramanand Shastri
 - (25) Shri Digvijaya Narain Singh
- (26) Ghri Sivamurthi Swami
- (27) Shri Radhelal Vyas
- (28) Shri K. K. Warior
- (29) Shri Nagendra Prasad Yadav and
- (30) Shri T. T. Krishnamachari

and 15 from Rajya Sabha:

that in order to constitute a sitting of the Joint Committee the quorum shall be one-third of the total number of members of the Joint Committee;

that the Committee shall make a report to this House by the last day of the first week of the next session:

that in other respects the Rules of Procedure of this House relating to Parliamentary Committees shall apply with such variation₃ and modifications as the Speaker may make; and

that this House recommends to Rajya Sabha that Rajya Sabhai do join the said Joint Committee and communicate to this House the names of 15 members to be appointed by Rajya Sabha to the Joint Committee.

12. Government Bills-passed

(i) The Indian Tariff (Amendment) Bill, 1964.

The motion for consideration of the Bill was moved by Shri S. V. Ramaswamy.

Shri Pravinsinh Natavarsinh Solanki took part in the debate.

Shri S. V. Ramaswamy replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri S. V. Ramaswamy. The motion was adopted and the Bill was passed.

(ii) The Official Trustees (Amendment) Bill, 1964, as passed by Rajya Sabha.

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Shri Jaganath Rao.

The following members took part in the debate:-

- (1) Shri Pravinsinh Natavarsinh Solanki
- (2) Shri M. P. Swamy

Shri Jaganath Rao replied to the debate,

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 14 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Jaganath Rao.

The motion was adopted and the Bill was passed.

(iii) The Repealing and Amending Bill, 1964, as passed by Rajya Sabha.

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Shri Jaganath Rao.

The following members took part in the debate:-

- (1) Shri Pravinsinh Natavarsinh Solanki
- (2) Shri Siyamurthi Swami

Shri Jaganath Rao replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 5 and the First and Second Schedules were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Jaganath Rao.

The motion was adopted and the Bill was passed.

13. Government Bill-under consideration

The Gold (Control) Bill, 1963, as reported by the Joint Committee.

The motion for consideration of the Bill, as reported by the Joint Committee, was moved by Shri T. T. Krishnamachari.

An amendment for circulation of the Bill, as reported by the Joint Committee, for the purpose of eliciting opinion thereon by the 1st February, 1965 was moved by Shri S. M. Banerjee.

[On a motion moved by Shri S. M. Banerjee, that the debate on the Bill be adjourned till the next Session, the House divided, Ayes 32; Noes 93. The motion was accordingly negatived.]

The following members took part in the debate:-

- (1) Shri M. R. Masani
 - (
- (2) Ghri Sinhasan Singh
- (3) Shri Purushottamdas R. Patel
- (4) Shri S. M. Banerjee
- (5) Shrimati Gahodra Bai Rai
- (6) Shri Peter Alvares (Speech unfinished).

The discussion was not concluded.

14. Half-an-hour discussion on matters arising out of answer to question

Shrimati Gavitri Nigam raised a half-an-hour discussion on points arising out of the answers given on the 14th December, 1964 to Starred Question No. 489 regarding conversion of Hindus in Pakistan.

Shrimati Lakshmi N. Menon replied to the discussion,

(Lok Sabha adjourned till 11 a.m. on Tuesday, the 22nd December, 1984).

S. L. SHAKDHER.

Secretary.

BULLETIN-PART I

[Brief Record of Proceedings]

Tuesday, December 22, 1964/Pausa 1, 1886 (Saka)

No. 344

1. Starred Questions

Starred Questions Nos. 610—620 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1673—1711, 1713—1732, 1732-A and 1732-B were laid on the Table.

3. Short Notice Questions

Two Short Notice Questions regarding Calcutta Port and Delhi Milk Scheme, addressed respectively to the Ministers of Transport and Food and Agriculture were orally answered and the supplementary questions were answered thereon.

4. Calling attention to matter of urgent public importance

Shri Balkrishna Wasnik called the attention of the Minister of Home Affairs to the reported firing by police near Panjim in Goa on the 20th December, 1964, resulting in the death of one person and injuries to many.

The Minister of State for Home Affairs made a statement in regard thereto.

5. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Khadi and Village Industries Commission (Third Amendment) Rules, 1964, published in Notification No. S.O. 4080 dated the 28th November, 1964, under sub-section (3) of section 26 of the Khadi and Village Industries Commission Act, 1956.
- (2) Annual Report of the Indian Airlines Corporation, for the year 1963-64, under sub-section (2) of section 37 of the Air Corporations Act, 1953.

- (3) Annual accounts of the Indian Airlines Corporation for the year 1963-64 and the Audit Report thereon, under sub-section (4) of section 15 of the Air Corporations Act, 1953.
- (4) Annual Report of the Air-India for the year 1963-64, under subsection (2) of section 37 of the Air Corporations Act, 1953.
- (5) Annual Accounts of the Air-India for the year 1963-64 and the Audit Report thereon, under sub-section (4) of section 15 of the Air Corporations Act, 1953.
- (6) A copy each of the following Reports under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Annual Report of the Shipping Corporation of India Limite Bombay, for the year 1963-64 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (ii) Annual Report of the Mogul Line Limited, Bombay, for the year ended 31st December, 1963, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (7) Annual Accounts of the Madras Port Trust for the year 1962-63 and the Audit Report thereon.
- (8) Annual Accounts of the Commissioners for the Port of Calcutta for the year 1962-63 and the Audit Report thereon.
- (9) Annual Accounts of the Bombay Port Trust for the year 1962-63 and the Audit Report thereon.
- (10) A copy each of the following Reports under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Annual Report of the Hindustan Teleprinters Limited, Madras, for the year 1963-64, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (ii) Annual Report of the Indian Telephone Industries Limited, Bengalore, for the year ended 31st March, 1964, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

6. Report of Committee on Absence of Members

Shri Man Sinh P. Patel presented the Eleventh Report of the Committee on Absence of Members from the Sittings of the House.

7. Presentation of petition

Shri Tulshidas Jadhav presented a petition signed by Shri Nabhi Ram Joshi and others, relating to the Gold (Control) Bill, 1963, as reported by the Joint Committee.

8. Statement by Minister

The Minister of Petroleum and Chemicals made a statement regarding oil concession in Iran.

9. Government Bill-under consideration

The Gold (Control) Bill, 1963, as reported by the Joint Committee

Discussion on the motion for consideration of the Bill, as reported by the Joint Committee and the amendment for circulation of the Bill for the purpose of eliciting opinion thereon, moved on the 21st December, 1964. continued.

The following members took part in the debate:-

- (1) Shri Peter Alvares
- (2) Shrimati Renuka Devi Barkataki
- (3) Shri R. G. Dubev
- (4) Shri Prabhat Kar
- (5) Shrimati Kamala Chaudhri
- (6) Shri B. L. Chandak
- (7) Shri U. M. Trivedi
- (8) Shri P. Muthiah
- (9) Shri Dinen Bhattacharya
- (10) Shrimati Tarkeshwari Sinha
- (11) Shri Kashi Ram Gupta
- (12) Shri Sheo Narain

Shri T. T. Krishnamachari replied to the debate.

The amendment for circulation of the Bill, as reported by the Joint Committee, for the purpose of eliciting opinion thereon by the 1st February, 1965 moved by Shri S. M. Banerjee, was negatived.

On the motion for consideration the House divided, Ayes 150; Noes 39. The motion for consideration was accordingly adopted and clause by-clause consideration was taken up.

Clauses 2 to 4 were adopted.

Consideration of Clause 5 was taken up but not concluded.

10. Half-an-hour discussion on matters arising out of answer to question

Shri Kashi Nath Pandey raised a half-an-hour discussion on points arising out of the answer given on the 8th December, 1964 to Starred Question No. 416 regarding ban on manufacture of A and B varieties of sugar.

Shri C. Subramaniam replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 23rd December, 1964).

S. L. SHAKDHER, Secretary.

BULLETIN-PART I

[Brief Record of Proceedings]

Wednesday, December 23, 1964/Pausa 2, 1886 (Saka)

No. 345

1. Starred Questions

Starred Questions Nos. 634—638 and 640—644 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1733—1798, 1800—1803, 1805—1821, 1821-A and 1821-B were laid on the Table.

3. Short Notice Questions

Two Short Notice Questions regarding shortage of newsprint and curtailment of Air India flights addressed respectively to the Ministers of Information and Broadcasting and Civil Aviation were orally answered and supplementry questions were answered thereon.

4. Calling attention to matter of urgent public importance

Shri B. P. Maurya called the attention of the Minister of Home Affairs to the agitation launched by the Republican Party on the 6th December, 1964, and the country-wide arrests of its volunteers.

The Minister of State for Home Affairs made a statement in regard thereto.

5. Suspension of Member

Shri J. B. Muthyal Rao moved that Shri Mani Ram Bagri be suspended from the service of the House for the rest of the session.

On the motion the House divided, Ayes 221; Noes 7. The motion was accordingly adopted,

6. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Half-yearly Report on the activities of the Coir Board and the working of the Coir Industry Act, 1963, for the period from the 1st April to 30th September, 1964, under subsection (1) of section 19 of the Coir Industry Act, 1953.
- (2) A copy each of the following Notifications under sub-section (2) of section 3 of the All India Services Act, 1951:—
 - (i) G.S.R. 1716 dated the 5th December, 1964, making certain amendments to Schedule III to the Indian Administrative Service (Pay) Rules, 1954.
 - (ii) The Indian Administrative Service (Cadre) Amendment Rules, 1964, published in Notification No. G.S.R. 1718 dated the 5th December, 1964.
 - (iii) The Indian Police Service (Cadre) Amendment Rules, 1964, published in Notification No. G.S.R. 1719 dated the 5th December, 1964.
- (3) A statement correcting the answer given on the 2nd December, 1964, to a supplementary by Shri S. M. Banerjee, on Starred Question No. 304 regarding Indo-Pak Border Violations.
 - (4) A copy of Notification No. G.S.R. 1723, dated the 5th December, 1964, under sub-section (2) of section 4 of the Employees' Provident Funds Act, 1952, adding the milk and milk products industry to Schedule I to the said Act.

7. Minutes of Parliamentary Committees—laid on the Table

- (i) The Minutes of the Sittings (50th to 54th) of the Committee on Private Members' Bills and Resolutions held during the current Session, were laid on the Table.
 - (ii) The Minutes of the Fourteenth and Fifteenth Sittings of the Committee on Petitions held during the Ninth and Tenth Sessions, respectively, were laid on the Table.
 - iff) The Minutes of the Ninth Sitting of the Committee on Government Assurances held during the current Session, were laid on the Table.

8. Message from Bajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 21st December, 1964, Rajya Sabha agreed without any amendment to the Payment of Wages (Amendment) Bill, 1964, passed by Lok Sabha on the 1st December, 1964.

9. Report of Public Accounts Committee

Shri R. R. Morarka presented the Thirtieth Report of the Public Accounts Committee on Appropriation Accounts (P. & T.), 1962-63 and Audit Report (P. & T.), 1964 and Para 62 of Audit Report (Civil), 1964.

10. Statement by Minister

The Minister of Railways made a statement regarding the formation of a new Railway Zone.

11. Government Bill

The Gold (Control) Bill, 1963, as reported by the Joint Committee Clause-by-clause consideration of the Bill continued.

Clauses 8 to 12, 14, 15, 17 to 23, 25 to 29 and 32 to 43 were adopted.

Clauses 5 to 7, 13, 16, 24, 30 and 31 were adopted, as amended.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri T. Krishnamachari.

The following members took part in the debate:-

- (1) Shri N. G. Ranga
- (2) Shrimati T. Lakshmi Kanthamma
- (3) Shri H. N. Mukerjee
- (4) Shri T. T. Krishnamachari.

12. Discussion under Rule 193

Shri T. N. Singh replied to the discussion on manufacture, consumption and price of cars, raised by Shri Mani Ram Bagri on the 4th December, 1964.

13. Half-an-hour discussion on matters arising out of answer to question

Shri Sivamurthi Swami raised a half-an-hour discussion on points arising out of the answer given on the 10th December, 1964 to Unstarred Question No. 1229 regarding water for projects in Karnatak.

Dr. K. L. Rao replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 24th December, 1964).

S. L. SHAKDHER, Secretary.

BULLETIN-PART I

[Brief Record of Proceedings]

Thursday, December 24, 1964/Pausa 3, 1886 (Saka)

No. 346

1. Starred Questions

Starred Questions Nos. 660—663, 665—667 and 669-670 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1822-1826 and 1828-1876 were laid on the Table.

3. Calling Attention to Matter of Urgent Public Importance

Shri Madhu Limaye called the attention of the Minister of Food and Agriculture to the reported serious food situation in Bihar, Orissa, Rajasthan, Punjab, Maharashtra and Uttar Pradesh, arising out of inadequate supply of food-grains from the Centre.

The Minister of Food and Agriculture laid on the Table a statement in regard thereto.

4. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Eighth Annual Report on the working and administration of the Companies Act, 1956, for the year ended the 31st March, 1964, under section 638 of the said Act.
- (2) A statement, under Direction 19 issued by the Speaker, in reply to the half-an-hour discussion raised by Shri Hem Raj on the 17th December, 1964, regarding development of hill areas.
- (3) The following statements showing the action taken by the Government on various assurances, promises and undertakings given by Ministers during the various sessions of Third Lok Sabha:—
 - (i) Supplementary State- Tenth Session, 1964. ment No. I.
 - (ii) Supplementary State- Ninth Session, 1964. ment No. III.

- (iii) Supplementary State- Seventh Session, 1964. ment No. VIII.
- (iv) Supplementary State- Sixth Session, 1963. ment No. XI.
- (v) Supplementary State- Fourth Session, 1963.
- (vi) Supplementary State- Third Session, 1962-63.
- (4) A statement regarding break-up of cost structure of essential commodities.
- (5) A copy of the Madhya Pradesh Coarse Grains (Export Control) Order, 1964, published in Notification No. G.S.R. 1811, dated the 18th December, 1964, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (6) A copy of the Medicinal and Toilet Preparations (Excise Duties) Amendment Rules, 1964, published in Notification No. G.S.R. 1702, dated the 5th December, 1964, under sub-section (4) of section 19 of the Medicinal and Toilet Preparations (Excise Duties) Act. 1955.
- (7) A copy each of the following Notifications under section 159 of the Customs Act, 1962:—
 - (i) G.S.R. 1743, dated the 7th December, 1964.
 - (ii) G.S.R. 1751, dated the 12th December, 1964.
 - (iii) G.S.R. 1752, dated the 12th December, 1964.
 - (iv) G.S.R. 1753, dated the 12th December, 1964.
 - (v) G.S.R. 1754, dated the 12th December, 1964.
 - (vi) G.S.R. 1755, dated the 12th December, 1964.
- (8) A copy each of the following Notifications under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944, making certain further amendments to the Customs and Excise Duties Export Drawback (General) Rules, 1960:—
 - (i) G.S.R. 1756, dated the 12th December, 1964.
 - (ii) G.S.R. 1757, dated the 12th December, 1964.
 - (iii) G.S.R. 1758, dated the 12th December, 1964.
 - (iv) G.S.R. 1759, dated the 12th December, 1964.
 - (v) G.S.R. 1760, dated the 12th December, 1964.
 - (vi) G.S.R. 1761 dated the 12th December, 1964.

5. Statements re. Estimates Committee-Laid on the Table

Two statements showing replies to the recommendations of the Estimates Committee, which were not furnished by Government in time for inclusion in the Sixteenth Report of the Estimates Committee, were laid on the Table.

6. Minutes of Committee on Absence of Members—Laid on the Table

The Minutes of the Eleventh Sitting of the Committee on Absence of Members from the Sittings of the House held during the current Session, were laid on the Table.

7. President's Assent to Bills

Secretary laid on the Table the following four Bills passed by the House of Parliament during the current Session and assented to by the President since a report was last made to the House on the 21st December, 1964:—

- (1) The Appropriation (No. 6) Bill, 1964.
- (2) The Mineral Oils (Additional Duties of Excise and Customs)
 Amendment Bill, 1964.
- (3) The Kerala Appropriation Bill, 1964.
- (4) The Wealth-tax (Amendment) Bill, 1964.

8. Leave of Absence

The following members were granted leave of absence from the sittings of the House for the periods mentioned against each:—

(1) Shri A. Jayaraman.	7th September to 3rd October, 1964
	(Ninth Session).

- (2) Shri R. S. Pandey. 16th November to 4th December, 1964 (Tenth Session).
- (3) Dr. Panjabrao S. Deshmukh. 16th November to 8th December, 1964 (Tenth Session).
- (4) Shri Ravi Narayan Reddi. 16th November to 24th December, 1964 (Tenth Session).
- (5) Shri Maheswar Naik. 16th November to 24th December, 1964 (Tenth Session).
- (6) Dr. L. M. Singhvi. 16th November to 24th December, 1964 (Tenth Session).
- (7) Shri Bakar Ali Mirza. 27th November to 18th December, 1964 (Tenth Session).
- (8) Shri Ghyasuddin Ahmed. 16th November to 24th December, 1964 (Tenth Session).
- (9) Shri Vijayasinhrao Ramrao 9th December to 24th December, Dafie. 1964 (Tenth Session).
- (10) Shri Priya Gupta. 16th November to 22nd December, 1964 (Tenth Session).
- (11) Shri Dasaratha Deb. 16th November to 7th December, 1964 (Tenth Session).

IP.T.O.

9. Statements by Ministers

- The Prime Minister made a statement regarding Government's position on Chinese aggression.
- (ii) The Minister of Finance made a statement regarding the economic situation.
- *(iii) The Minister of Commerce made a statement on position regarding the supply of cotton.

10. Government Bill-Passed

The Gold (Control) Bill, 1963, as reported by the Joint Committee

On the motion that the Bill, as amended, be passed, the House divided, Ayes 209; Noes 62. The motion was accordingly adopted and the Bill, as amended, was passed.

11. Motion

Shri Jai Sukh Lal Hathi moved the following motion:-

"That this House takes note of the Thirteenth Report of the Union Public Service Commission for the period 1st April, 1962 to 31st March, 1963, together with the Government's Memorandum thereon, and the Fourteenth Report of the Union Public Service Commission for the period 1st April, 1963 to 31st March, 1964, laid on the Table of the House on the 19th December, 1963 and 18th November, 1964, respectively."

A substitute motion was moved by Shri Era Eezhiyan.

The following members took part in the debate:-

- (1) Shri N. Dandeker
- (2) Shri Harish Chandra Mathur
- (3) Shri Man Sinh P. Patel
- (4) Shri Era Sezhiyan
- (5) Shri Diwan Chand Sharma
- (6) Shri M. Malaichami
- (7) Shri Gauri Shanker Kakkar
- (8) Pandit Jwala Prasad Jyotishi
- (9) Shri U. M. Trivedi

The discussion was not concluded.

12. One Hour Discussion

Procedural matters in regard to this discussion were considered. Thereafter a few suggestions regarding administrative matters pertaining to Government of India were made by some Members.

(Lok Sabha adjourned sine die at 4-45 P.M.)

S. L. SHAKDHER,

Secretary.

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^{*}Made at 4 P.M.